

Government of India
Ministry of Commerce and Industry
Directorate General of Foreign Trade
Maulana Azad Road, New Delhi 110011

Norms Committee-III

Para 4.7 Decision

Meeting No. 18/82/2016 of 2016-17 dated 15.02.2017 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, scheduled to be held on 15.02.2017 but actually held on 22.02.2017 under the Chairmanship of Shri J.V. Patil, Addl. DGFT in Room No.04, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Shri V.K. Tyagi, Consultant, D/o Pharmaceuticals.

The committee went through the minutes of earlier meeting No. 17/82 dated 24.01.2017 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted. The Committee does not approve SCOMET items and all applicants are understood to have furnished a declaration to RA tht the items of import/export are not SCOMET items.

MEETING NUMBER : 18/82-ALC4/2016 MEETING DATE : 15.02.2017

1	Case No.:15/2/82-ALC4/2016	Party Name:PERFECT INDUSTRIES PRIVATE LIMITED.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00015/AM17/	RLA File :03/95/040/00554/AM12/	Lic.No/Date:0310659678 14.10.2011	Defer Date:22.03.2017
	Decision :Deferred			

2	Case No.:131/16/82-ALC4/2016	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00948/AM17/	RLA File :52/24/040/00043/AM13/	Lic.No/Date:5210039465 14.02.2013	Defer Date:22.03.2017
	Decision :Deferred			

3	Case No.:173/5/82-	Party Name:FORACE	Meet No/Date:18/82-	Status:
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	ALC4/2015	POLYMERS (P) LTD.	ALC4/2016 15.02.2017	Deferred
	HQ File :01/82/050/00313/AM16/	RLA File :05/23/040/00069/AM14/	Lic.No/Date:0510356983 13.06.2013	Defer Date:22.03.2017
	Decision :Deferred			

	Case No.:61/4/82-ALC4/2016	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
4	HQ File :01/82/050/00124/AM17/	RLA File :07/24/040/00097/AM14/	Lic.No/Date:0710096460 04.07.2013	Defer Date:22.03.2017
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.12 dated 28.09.2016 is awaited. The committee accordingly decided to await the reply and deferred the case.			

	Case No.:31/4/82-ALC4/2014	Party Name:UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
5	HQ File :01/82/050/00279/AM15/	RLA File :09/24/040/00155/AM14/	Lic.No/Date:0910056959 31.07.2013	Defer Date:22.03.2017
	Decision :Deferred.			

	Case No.:213/3/82- ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status:Approved
6	HQ File :01/82/050/00217/AM15/	RLA File :34/24/040/00184/AM14/	Lic.No/Date:3410038266 21.10.2013	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.41/82 dated 10.01.2012 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:48/13/82- ALC4/2015	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
7	HQ File :01/82/050/01011/AM16/	RLA File :03/94/040/00860/AM14/	Lic.No/Date:0310766718 17.01.2014	Defer Date:22.03.2017
	Decision :Deferred			

	Case No.:195/3/82- ALC4/2014	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Approved
8	HQ File :01/82/050/00199/AM15/	RLA File :34/24/040/00249/AM14/	Lic.No/Date:3410039038 17.01.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.03/82 dated 08.05.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

9	Case No.: 57/3/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00061/AM15/	RLA File :05/23/040/00506/AM14/	Lic.No/Date:0510382053 18.03.2014	Defer Date:22.03.2017
	Decision :Deferred.			

10	Case No.: 49/13/82-ALC4/2015	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01012/AM16/	RLA File :03/94/040/01118/AM14/	Lic.No/Date:0310779215 23.04.2014	Defer Date:22.03.2017
	Decision :Deferred.			

11	Case No.: 7/8/82-ALC4/2016	Party Name:MACSON PRODUCTS	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00345/AM17/	RLA File :52/21/040/00011/AM15/	Lic.No/Date:5210041026 12.05.2014	Defer Date:22.03.2017
	Decision :Deferred.			

12	Case No.: 38/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00702/AM15/	RLA File :09/24/040/00108/AM15/	Lic.No/Date:0910060258 28.05.2014	Defer Date:22.03.2017
	Decision :Deferred for want of comments from DoP.			

13	Case No.: 165/6/82-ALC4/2014	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00567/AM15/	RLA File :02/24/040/00037/AM15/	Lic.No/Date:0210203844 05.06.2014	Defer Date:22.03.2017
	Decision :Deferred.			

14	Case No.: 232/6/82-ALC4/2014	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00634/AM15/	RLA File :34/24/040/00079/AM15/	Lic.No/Date:3410040317 26.06.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.03/82 dated 08.05.2014 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

15	Case No.: 202/6/82-ALC4/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
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	HQ File :01/82/050/00604/AM15/	RLA File :05/23/040/00139/AM15/	Lic.No/Date:0510389232 01.07.2014	Defer Date:22.03.2017
	Decision :Deferred.			

16	Case No.:264/13/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01267/AM15/	RLA File :03/94/040/00405/AM15/	Lic.No/Date:0310788397 26.08.2014	Defer Date:22.03.2017
	Decision :Deferred.			

17	Case No.:255/13/82-ALC4/2014	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01258/AM15/	RLA File :03/95/040/00431/AM15/	Lic.No/Date:0310788373 26.08.2014	Defer Date:22.03.2017
	Decision : Deferred.			

18	Case No.:263/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01266/AM15/	RLA File :03/94/040/00962/AM14/	Lic.No/Date:0310788558 01.09.2014	Defer Date:22.03.2017
	Decision : Deferred.			

19	Case No.:217/13/82-ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01220/AM15/	RLA File :03/94/040/00494/AM15/	Lic.No/Date:0310788620 02.09.2014	Defer Date:22.03.2017
	Decision : It was noted that fraudulent CA certificates have been submitted in this case. The matter is under investigation. The Committee accordingly decided to defer the case.			

20	Case No.:9/15/82-ALC4/2014	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status:Rejected
	HQ File :01/82/050/01296/AM15/	RLA File :09/24/040/00327/AM15/	Lic.No/Date:0910061001 19.09.2014	Defer Date:
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.04/82 dated 24.05.2016 but it has not furnished so far. In absence of this information, it is not possible to ratify norms. The committee accordingly decided to reject the case. RA concerned may take further necessary action as per the decision of NC.			

21	Case No.:17/13/82-ALC4/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01020/AM15/	RLA File :34/24/040/00155/AM15/	Lic.No/Date:3410040570 23.09.2014	Defer Date:22.03.2017

	Decision :Deferred.
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	Case No.:19/13/82-ALC4/2014	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
22	HQ File :01/82/050/01022/AM15/	RLA File :04/24/040/00171/AM15/	Lic.No/Date:0410159504 29.09.2014	Defer Date:22.03.2017
	Decision : Information has been received from the firm and it has been sent to DoP for comments. The Committee accordingly deferred the case for want of comments.			

	Case No.:134/13/82-ALC4/2014	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
23	HQ File :01/82/050/01137/AM15/	RLA File :52/24/040/00031/AM15/	Lic.No/Date:5210041251 07.10.2014	Defer Date:22.03.2017
	Decision :Deferred.			

	Case No.:42/15/82-ALC4/2014	Party Name:PVS AGRO VET	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
24	HQ File :01/82/050/01329/AM15/	RLA File :09/24/040/00246/AM15/	Lic.No/Date:0910061105 16.10.2014	Defer Date:22.03.2017
	Decision : Information has been received from the firm and it has been sent to DoP for comments. The Committee accordingly deferred the case for want of comments.			

	Case No.:110/13/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
25	HQ File :01/82/050/01113/AM15/	RLA File :34/24/040/00188/AM15/	Lic.No/Date:3410040635 22.10.2014	Defer Date:22.03.2017
	Decision :Deferred.			

	Case No.:86/10/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
26	HQ File :01/82/050/01000/AM15/	RLA File :34/24/040/00194/AM15/	Lic.No/Date:3410040644 30.10.2014	Defer Date:22.03.2017
	Decision :Deferred.			

	Case No.:266/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
27	HQ File :01/82/050/01269/AM15/	RLA File :08/24/040/00289/AM15/	Lic.No/Date:0810133735 05.11.2014	Defer Date:22.03.2017
	Decision : Deferred.			

28	Case No.:268/13/82-	Party Name:ATUL LIMITED,	Meet No/Date:18/82-	Status:
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	ALC4/2014		ALC4/2016 15.02.2017	Deferred
	HQ File :01/82/050/01271/AM15/	RLA File :08/24/040/00283/AM15/	Lic.No/Date:0810133734 05.11.2014	Defer Date:22.03.2017
	Decision : Deferred.			

29	Case No.:107/13/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01110/AM15/	RLA File :34/24/040/00196/AM15/	Lic.No/Date:3410040655 05.11.2014	Defer Date:22.03.2017
	Decision : Deferred.			

30	Case No.:111/13/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01114/AM15/	RLA File :05/23/040/00352/AM15/	Lic.No/Date:0510391927 11.11.2014	Defer Date:22.03.2017
	Decision : Deferred for want of comments from AYUSH.			

31	Case No.:100/4/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00139/AM16/	RLA File :17/24/040/00125/AM15/	Lic.No/Date:1710005978 12.11.2014	Defer Date:22.03.2017
	Decision : Deferred.			

32	Case No.:120/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01123/AM15/	RLA File :05/23/040/00325/AM15/	Lic.No/Date:0510391947 12.11.2014	Defer Date:22.03.2017
	Decision : Deferred.			

33	Case No.:65/15/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01352/AM15/	RLA File :05/23/040/00360/AM15/	Lic.No/Date:0510392011 14.11.2014	Defer Date:22.03.2017
	Decision :Deferred for want of comments from AYUSH.			

34	Case No.:113/18/82-ALC4/2014	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/01479/AM15/	RLA File :03/95/040/00663/AM15/	Lic.No/Date:0310791084 14.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.27/82/2013 dated 31.12.2012, Case No.B-427, item at Sl.No.3,			

uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

35	Case No.:74/18/82-ALC4/2014	Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01440/AM15/	RLA File :03/94/040/00814/AM15/	Lic.No/Date:0310791373 25.11.2014	Defer Date:22.03.2017
	Decision :Deferred.			

36	Case No.:32/2/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00032/AM17/	RLA File :03/95/040/00617/AM15/	Lic.No/Date:0310791470 27.11.2014	Defer Date:22.03.2017
	Decision :Deferred			

37	Case No.:82/18/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01448/AM15/	RLA File :05/23/040/00413/AM15/	Lic.No/Date:0510392368 10.12.2014	Defer Date:22.03.2017
	Decision : Deferred for want of comments from AYUSH.			

38	Case No.:101/4/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00140/AM16/	RLA File :17/24/040/00144/AM15/	Lic.No/Date:1710005998 10.12.2014	Defer Date:22.03.2017
	Decision :Deferred.			

39	Case No.:97/18/82-ALC4/2014	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01463/AM15/	RLA File :30/24/040/00041/AM15/	Lic.No/Date:3010103261 11.12.2014	Defer Date:22.03.2017
	Decision :Deferred.			

40	Case No.:2/18/82-ALC4/2014	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01368/AM15/	RLA File :29/24/040/00009/AM15/	Lic.No/Date:2910025185 17.12.2014	Defer Date:22.03.2017
	Decision : Deferred.			

41	Case No.:88/18/82-ALC4/2014	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
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	HQ File :01/82/050/01454/AM15/	RLA File :03/95/040/00776/AM15/	Lic.No/Date:0310792133 18.12.2014	Defer Date:22.03.2017
	Decision : Deferred.			

	Case No.:69/18/82-ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
42	HQ File :01/82/050/01435/AM15/	RLA File :03/95/040/00649/AM15/	Lic.No/Date:0310792132 18.12.2014	Defer Date:22.03.2017
	Decision : Deferred.			

	Case No.:105/18/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
43	HQ File :01/82/050/01471/AM15/	RLA File :05/23/040/00436/AM15/	Lic.No/Date:0510392586 26.12.2014	Defer Date:22.03.2017
	Decision : Deferred.			

	Case No.:19/4/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
44	HQ File :01/82/050/00058/AM16/	RLA File :03/94/040/00932/AM15/	Lic.No/Date:0310792548 01.01.2015	Defer Date:22.03.2017
	Decision : Deferred.			

	Case No.:92/5/82-ALC4/2015	Party Name:ALKALOIDS CORPORATION	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Approved
45	HQ File :01/82/050/00232/AM16/	RLA File :02/24/040/00203/AM15/	Lic.No/Date:0210205448 14.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/437/2015-PI(Norms) dated August 2016, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per the decision of NC.			

	Case No.:9/18/82-ALC4/2014	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
46	HQ File :01/82/050/01375/AM15/	RLA File :08/24/040/00371/AM15/	Lic.No/Date:0810134344 19.01.2015	Defer Date:22.03.2017
	Decision : Deferred.			

	Case No.:204/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
47	HQ File :01/82/050/00344/AM16/	RLA File :09/24/040/00596/AM15/	Lic.No/Date:0910061555 23.01.2015	Defer Date:22.03.2017

	Decision : Deferred.
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48	Case No.:20/4/82-ALC4/2015	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00059/AM16/	RLA File :03/94/040/00759/AM15/	Lic.No/Date:0310793542 03.02.2015	Defer Date:22.03.2017
	Decision : Deferred.			

49	Case No.:91/7/82-ALC4/2015	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00696/AM16/	RLA File :34/24/040/00295/AM15/	Lic.No/Date:3410040965 16.02.2015	Defer Date:22.03.2017
	Decision : Deferred.			

50	Case No.:52/19/82-ALC4/2014	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01540/AM15/	RLA File :05/24/040/00273/AM15/	Lic.No/Date:0510393248 17.02.2015	Defer Date:22.03.2017
	Decision : Deferred.			

51	Case No.:280/5/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00420/AM16/	RLA File :03/94/040/01110/AM15/	Lic.No/Date:0310794101 24.02.2015	Defer Date:22.03.2017
	Decision : Information called for from the firm in NC meeting No.06/82 dated 14.05.2016 is awaited. The Committee accordingly deferred the case.			

52	Case No.:72/4/82-ALC4/2015	Party Name:LANTECH PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00111/AM16/	RLA File :09/24/040/00647/AM15/	Lic.No/Date:0910061664 04.03.2015	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

53	Case No.:85/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00124/AM16/	RLA File :09/24/040/00684/AM15/	Lic.No/Date:0910061681 11.03.2015	Defer Date:22.03.2017
	Decision : Deferred.			

54	Case No.:106/7/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
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	HQ File :01/82/050/00711/AM16/	RLA File :03/94/040/00812/AM15/	Lic.No/Date:0310794612 16.03.2015	Defer Date:22.03.2017
	Decision : Deferred.			

	Case No.:48/4/82-ALC4/2015	Party Name:MAMTA POLYCOATS	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
55	HQ File :01/82/050/00087/AM16/	RLA File :34/24/040/00329/AM15/	Lic.No/Date:3410041054 17.03.2015	Defer Date:22.03.2017
	Decision : Deferred.			

	Case No.:65/4/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
56	HQ File :01/82/050/00104/AM16/	RLA File :09/24/040/00662/AM15/	Lic.No/Date:0910061843 31.03.2015	Defer Date:22.03.2017
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/240/2015-PI(Norms) dated September 2015, uploaded at the end of these minutes and deferred the case.			

	Case No.:36/4/82-ALC4/2015	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
57	HQ File :01/82/050/00075/AM16/	RLA File :04/24/040/00298/AM15/	Lic.No/Date:0410160376 31.03.2015	Defer Date:22.03.2017
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/268/2015-PI(Norms) dated Oct. 2015, uploaded at the end of these minutes and deferred the case.			

	Case No.:78/4/82- ALC4/2015	Party Name:SMILAX LABORATORIES LIM TED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
58	HQ File :01/82/050/00117/AM 16/	RLA File :09/24/040/00710/AM15/	Lic.No/Date:09100618 58 31.03.2015	Defer Date:22.03.20 17
	Decision : Deferred for want of comments from DoP.			

	Case No.:86/4/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Approved
59	HQ File :01/82/050/00125/AM16/	RLA File :09/24/040/00721/AM15/	Lic.No/Date:0910061812 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/264/2015-PI(Norms) dated Sept. 2015, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per the decision of NC.			

60	Case No.:64/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00103/AM16/	RLA File :09/24/040/00595/AM15/	Lic.No/Date:0910061851 31.03.2015	Defer Date:22.03.2017
	Decision :Deferred.			

61	Case No.:73/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00112/AM16/	RLA File :09/24/040/00700/AM15/	Lic.No/Date:0910061821 31.03.2015	Defer Date:22.03.2017
	Decision :Deferred.			

62	Case No.:52/4/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00091/AM16/	RLA File :05/24/040/00562/AM15/	Lic.No/Date:0510393822 01.04.2015	Defer Date:22.03.2017
	Decision :Deferred.			

63	Case No.:88/4/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00127/AM16/	RLA File :03/94/040/01218/AM15/	Lic.No/Date:0310795135 07.04.2015	Defer Date:22.03.2017
	Decision : Deferred.			

64	Case No.:80/4/82-ALC4/2015	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00119/AM16/	RLA File :09/24/040/00652/AM15/	Lic.No/Date:0910061882 15.04.2015	Defer Date:22.03.2017
	Decision :Deferred for want of comments from DBT.			

65	Case No.:76/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00115/AM16/	RLA File :09/24/040/00717/AM15/	Lic.No/Date:0910061893 17.04.2015	Defer Date:22.03.2017
	Decision :Deferred.			

66	Case No.:77/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00116/AM16/	RLA File :09/24/040/00738/AM15/	Lic.No/Date:0910061892 17.04.2015	Defer Date:22.03.2017
	Decision :Deferred.			

67	Case No.:66/4/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00105/AM16/	RLA File :34/24/040/00010/AM16/	Lic.No/Date:3410041157 22.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.12/82 dated 10.12.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

68	Case No.:69/4/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: approved
	HQ File :01/82/050/00108/AM16/	RLA File :34/24/040/00012/AM16/	Lic.No/Date:3410041158 22.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.10/82 dated 13.11.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

69	Case No.:83/4/82-ALC4/2015	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00122/AM16/	RLA File :08/24/040/00005/AM16/	Lic.No/Date:0810135094 24.04.2015	Defer Date:22.03.2017
	Decision :Deferred.			

70	Case No.:68/4/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00107/AM16/	RLA File :34/24/040/00003/AM16/	Lic.No/Date:3410041183 28.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.18/82 dated 02.08.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

71	Case No.:15/7/82-ALC4/2015	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00620/AM16/	RLA File :52/24/040/00007/AM16/	Lic.No/Date:5210041517 11.05.2015	Defer Date:22.03.2017
	Decision : Deferred.			

72	Case No.:129/7/82-ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00734/AM16/	RLA File :03/95/040/00073/AM16/	Lic.No/Date:0310795930 14.05.2015	Defer Date:22.03.2017

	Decision : The Committee decided to call for information as per recommendation of Ministry of Small and Medium Enterprises forwarded vide O.M.No.TL-12024/30/2016-GC and F-DCMSME dated 17.02.2017, uploaded at the end of these minutes and deferred the case.		
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73	Case No.: 102/7/82-ALC4/2015	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00707/AM16/	RLA File :30/24/040/00006/AM16/	Lic.No/Date:3010103498 21.05.2015	Defer Date:22.03.2017
	Decision : Deferred.			

74	Case No.: 55/13/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01018/AM16/	RLA File :07/24/040/00036/AM16/	Lic.No/Date:0710108251 22.05.2015	Defer Date:22.03.2017
	Decision :			

75	Case No.: 99/4/82-ALC4/2015	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00138/AM16/	RLA File :08/24/040/00072/AM16/	Lic.No/Date:0810135427 03.06.2015	Defer Date:15.02.2016
	Decision : Deferred for want of comments from DoP.			

76	Case No.: 110/7/82-ALC4/2015	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00715/AM16/	RLA File :03/95/040/00051/AM16/	Lic.No/Date:0310796383 03.06.2015	Defer Date:22.03.2017
	Decision : Deferred for want of comments from MSME.			

77	Case No.: 17/7/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00622/AM16/	RLA File :05/24/040/00078/AM16/	Lic.No/Date:0510394418 03.06.2015	Defer Date:22.03.2017
	Decision : Information called for from the firm in NC meeting No,04/82 dated 24.05.2016 is awaited. The Committee accordingly defer the case.			

78	Case No.: 60/4/82-ALC4/2016	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00123/AM17/	RLA File :07/24/040/00071/AM16/	Lic.No/Date:0710108351 10.06.2015	Defer Date:22.03.2017
	Decision : Information called for from the firm in NC meeting No,12/82 dated 28.09.2016 is awaited. The Committee accordingly defer the case.			

79	Case No.: 66/7/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00671/AM16/	RLA File :09/24/040/00162/AM16/	Lic.No/Date:0910062162 10.06.2015	Defer Date:22.03.2017
	Decision :Deferred.			

80	Case No.: 159/7/82-ALC4/2015	Party Name:VIJAY PERFUMES PVT.LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status:Approved
	HQ File :01/82/050/00764/AM16/	RLA File :03/95/040/00985/AM15/	Lic.No/Date:0310796576 11.06.2015	Defer Date:
	Decision : The Committee decided to ratify norm on repeat basis based on the earlier decision taken by NC in its meeting No.16/82 dated 23.01.2015, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

81	Case No.: 42/13/82-ALC4/2015	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01005/AM16/	RLA File :03/94/040/00177/AM16/	Lic.No/Date:0310796604 15.06.2015	Defer Date:22.03.2017
	Decision : Information called for from the firm in NC meeting No.12 dated 28.09.2016 is awaited. The Committee accordingly deferred the case.			

82	Case No.: 48/19/82-ALC4/2015	Party Name:RAJ DHANVANTRY PHARMACY	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01529/AM16/	RLA File :24/24/040/00007/AM16/	Lic.No/Date:2410041748 15.06.2015	Defer Date:22.03.2017
	Decision :Deferred.			

83	Case No.: 41/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01004/AM16/	RLA File :03/94/040/00111/AM16/	Lic.No/Date:0310796667 16.06.2015	Defer Date:22.03.2017
	Decision :Deferred.			

84	Case No.: 52/7/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00657/AM16/	RLA File :05/23/040/00107/AM16/	Lic.No/Date:0510394590 17.06.2015	Defer Date:22.03.2017
	Decision : Information called for from the firm in NC meeting No.14 dated 29.11.2016 is awaited. The Committee accordingly deferred the case.			

85	Case No.:43/13/82-ALC4/2015	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01006/AM16/	RLA File :03/94/040/00178/AM16/	Lic.No/Date:0310796712 18.06.2015	Defer Date:22.03.2017
	Decision : The Committee decided to call for information from the firm based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/207/2016-PI(Norms) dated Sept. 2016, uploaded at the end of these minutes and deferred the case.			

86	Case No.:83/13/82-ALC4/2015	Party Name:RIDDHI PHARMA	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/01046/AM16/	RLA File :34/24/040/00087/AM16/	Lic.No/Date:3410041313 23.06.2015	Defer Date:
	Decision : The Committee decided to ratify norm on repeat basis based on the earlier decision taken by NC in its meeting No.49/82 dated 06.03.2012, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

87	Case No.:75/7/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00680/AM16/	RLA File :05/24/040/00122/AM16/	Lic.No/Date:0510394696 25.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/634/2012-PI(Norms) dated 12.03.2013, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per the decision of NC.			

88	Case No.:108/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01244/AM16/	RLA File :09/24/040/00183/AM16/	Lic.No/Date:0910062267 01.07.2015	Defer Date:22.03.2017
	Decision :Deferred.			

89	Case No.:10/13/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00973/AM16/	RLA File :03/94/040/00229/AM16/	Lic.No/Date:0310797018 02.07.2015	Defer Date:22.03.2017
	Decision :Deferred.			

90	Case No.:11/13/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310797020	Defer

	:01/82/050/00974/AM16/	:03/94/040/00228/AM16/	02.07.2015	Date:22.03.2017
	Decision : Deferred.			

91	Case No.:24/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00987/AM16/	RLA File :03/94/040/00226/AM16/	Lic.No/Date:0310797092 07.07.2015	Defer Date:22.03.2017
	Decision : Deferred.			

92	Case No.:20/16/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01340/AM16/	RLA File :09/24/040/00032/AM16/	Lic.No/Date:0910062338 15.07.2015	Defer Date:22.03.2017
	Decision : The Committee decided to call for information from the firm based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/822/2015-PI(Norms) dated 23.05.2016, uploaded at the end of these minutes and deferred the case.			

93	Case No.:22/13/82-ALC4/2015	Party Name:BLISS INDASI LIFESCIENCES PVT LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00985/AM16/	RLA File :03/94/040/00282/AM16/	Lic.No/Date:0310797355 17.07.2015	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

94	Case No.:115/13/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01078/AM16/	RLA File :03/94/040/00038/AM16/	Lic.No/Date:0310797627 24.07.2015	Defer Date:22.03.2017
	Decision : The Committee decided to call for information from the firm based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/761/2015-PI(Norms) dated 05.05.2016, uploaded at the end of these minutes and deferred the case.			

95	Case No.:73/8/82-ALC4/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00869/AM16/	RLA File :05/24/040/00213/AM16/	Lic.No/Date:0510395102 28.07.2015	Defer Date:22.03.2017
	Decision :			

96	Case No.:116/13/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01079/AM16/	RLA File :03/94/040/00215/AM16/	Lic.No/Date:0310797864 31.07.2015	Defer Date:22.03.2017

	Decision :
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97	Case No.: 112/13/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01075/AM16/	RLA File :03/94/040/00345/AM16/	Lic.No/Date:0310797937 04.08.2015	Defer Date:22.03.2017
	Decision :Deferred.			

98	Case No.: 109/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01072/AM16/	RLA File :03/94/040/00170/AM16/	Lic.No/Date:0310797954 05.08.2015	Defer Date:22.03.2017
	Decision : The Committee noted that information called for from the firm in NC meeting No.6/82 dated 14.06.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

99	Case No.: 12/18/82-ALC4/2015	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01477/AM16/	RLA File :03/95/040/00345/AM16/	Lic.No/Date:0310797967 05.08.2015	Defer Date:22.03.2017
	Decision :Deferred.			

100	Case No.: 50/13/82-ALC4/2015	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01013/AM16/	RLA File :04/24/040/00095/AM16/	Lic.No/Date:0410160884 06.08.2015	Defer Date:22.03.2017
	Decision :Deferred.			

101	Case No.: 111/13/82-ALC4/2015	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01074/AM16/	RLA File :03/94/040/00305/AM16/	Lic.No/Date:0310798134 13.08.2015	Defer Date:22.03.2017
	Decision : Deferred.			

102	Case No.: 79/13/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01042/AM16/	RLA File :52/24/040/00034/AM16/	Lic.No/Date:5210041610 14.08.2015	Defer Date:22.03.2017
	Decision : Deferred.			

103	Case No.: 127/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:18/82-ALC4/2016	Status: Deferred
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			15.02.2017	
	HQ File :01/82/050/01090/AM16/	RLA File :03/94/040/00878/AM15/	Lic.No/Date:0310798205 17.08.2015	Defer Date:22.03.2017
	Decision : Deferred.			

104	Case No.:126/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01089/AM16/	RLA File :03/94/040/00879/AM15/	Lic.No/Date:0310798319 20.08.2015	Defer Date:22.03.2017
	Decision : Deferred.			

105	Case No.:61/13/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01024/AM16/	RLA File :05/23/040/00218/AM16/	Lic.No/Date:0510395388 20.08.2015	Defer Date:22.03.2017
	Decision : : Information called for from the firm in NC 08/82 dated 27.07.2016 is awaited. The Committee accordingly deferred the case.			

106	Case No.:161/13/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01124/AM16/	RLA File :03/95/040/00274/AM16/	Lic.No/Date:0310798374 21.08.2015	Defer Date:22.03.2017
	Decision :Deferred.			

107	Case No.:77/13/82-ALC4/2015	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01040/AM16/	RLA File :52/24/040/00038/AM16/	Lic.No/Date:5210041620 27.08.2015	Defer Date:22.03.2017
	Decision : : Information called for from the firm in NC 10/82 dated 23.08.2016 is awaited. The Committee accordingly deferred the case.			

108	Case No.:59/11/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00593/AM17/	RLA File :52/24/040/00040/AM16/	Lic.No/Date:5210041626 04.09.2015	Defer Date:22.03.2017
	Decision : Deferred.			

109	Case No.:5/18/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01470/AM16/	RLA File :52/24/040/00039/AM16/	Lic.No/Date:5210041625 04.09.2015	Defer Date:22.03.2017
	Decision : Deferred.			

110	Case No.:59/4/82-ALC4/2016	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00122/AM17/	RLA File :07/24/040/00180/AM16/	Lic.No/Date:0710108694 07.09.2015	Defer Date:22.03.2017
	Decision : The Committee noted that information called for from the firm in NC meeting No.12/82 dated 28.09.2016 is awaited. The Committee accordingly deferred the case.			

111	Case No.:8/16/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01328/AM16/	RLA File :09/24/040/00294/AM16/	Lic.No/Date:0910062666 28.09.2015	Defer Date:22.03.2017
	Decision :Deferred.			

112	Case No.:12/19/82-ALC4/2015	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01492/AM16/	RLA File :04/24/040/00154/AM16/	Lic.No/Date:0410161070 01.10.2015	Defer Date:22.03.2017
	Decision :Deferred.			

113	Case No.:130/14/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01266/AM16/	RLA File :05/24/040/00317/AM16/	Lic.No/Date:0510395874 09.10.2015	Defer Date:22.03.2017
	Decision :Deferred.			

114	Case No.:144/14/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01280/AM16/	RLA File :52/24/040/00049/AM16/	Lic.No/Date:5210041658 14.10.2015	Defer Date:22.03.2017
	Decision :Deferred.			

115	Case No.:135/13/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01098/AM16/	RLA File :09/24/040/00408/AM16/	Lic.No/Date:0910062740 14.10.2015	Defer Date:22.03.2017
	Decision :			

116	Case No.:24/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0910062727	Defer

	:01/82/050/01344/AM16/	:09/24/040/00380/AM16/	14.10.2015	Date:22.03.2017
	Decision :Deferred.			

117	Case No.:136/13/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01099/AM16/	RLA File :08/24/040/00207/AM16/	Lic.No/Date:0810136320 16.10.2015	Defer Date:22.03.2017
	Decision :Deferred.			

118	Case No.:77/16/82-ALC4/2015	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01397/AM16/	RLA File :03/95/040/00481/AM16/	Lic.No/Date:0310799561 20.10.2015	Defer Date:22.03.2017
	Decision :Deferred.			

119	Case No.:140/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01103/AM16/	RLA File :03/95/040/00503/AM16/	Lic.No/Date:0310799583 21.10.2015	Defer Date:22.03.2017
	Decision :Deferred.			

120	Case No.:141/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01104/AM16/	RLA File :03/95/040/00504/AM16/	Lic.No/Date:0310799629 23.10.2015	Defer Date:22.03.2017
	Decision :Deferred.			

121	Case No.:142/13/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01105/AM16/	RLA File :09/24/040/00443/AM16/	Lic.No/Date:0910062774 27.10.2015	Defer Date:22.03.2017
	Decision :Deferred.			

122	Case No.:147/13/82-ALC4/2015	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01110/AM16/	RLA File :08/24/040/00241/AM16/	Lic.No/Date:0810136382 29.10.2015	Defer Date:22.03.2017
	Decision :Deferred.			

123	Case No.:64/19/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:18/82-ALC4/2016	Status: Deferred
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			15.02.2017	
	HQ File :01/82/050/01545/AM16/	RLA File :03/94/040/00240/AM16/	Lic.No/Date:0310799907 30.10.2015	Defer Date:22.03.2017
	Decision : Deferred.			

124	Case No.:65/19/82- ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01546/AM16/	RLA File :03/94/040/00059/AM16/	Lic.No/Date:0310799906 30.10.2015	Defer Date:22.03.2017
	Decision : Deferred.			

125	Case No.:66/19/82- ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01547/AM16/	RLA File :03/94/040/00582/AM16/	Lic.No/Date:0310799943 02.11.2015	Defer Date:22.03.2017
	Decision : Deferred.			

126	Case No.:38/21/82- ALC4/2015	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01743/AM16/	RLA File :09/24/040/00442/AM16/	Lic.No/Date:0910062831 03.11.2015	Defer Date:22.03.2017
	Decision :Deferred for want of comments from DBT.			

127	Case No.:159/13/82- ALC4/2015	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01122/AM16/	RLA File :34/24/040/00205/AM16/	Lic.No/Date:3410041650 04.11.2015	Defer Date:22.03.2017
	Decision :Deferred.			

128	Case No.:57/19/82- ALC4/2015	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01538/AM16/	RLA File :03/94/040/00443/AM16/	Lic.No/Date:0310800060 05.11.2015	Defer Date:22.03.2017
	Decision : Deferred.			

129	Case No.:18/21/82- ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01723/AM16/	RLA File :09/24/040/00487/AM16/	Lic.No/Date:0910062841 06.11.2015	Defer Date:22.03.2017
	Decision : Deferred.			

130	Case No.: 2/16/82-ALC4/2015	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01322/AM16/	RLA File :04/24/040/00175/AM16/	Lic.No/Date:0410161296 09.11.2015	Defer Date:22.03.2017
	Decision : Information has been received and sent to DoP for comments.			

131	Case No.: 165/13/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01128/AM16/	RLA File :52/24/040/00050/AM16/	Lic.No/Date:5210041688 12.11.2015	Defer Date:22.03.2017
	Decision :Deferred.			

132	Case No.: 71/19/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01552/AM16/	RLA File :03/94/040/00613/AM16/	Lic.No/Date:0310800272 17.11.2015	Defer Date:22.03.2017
	Decision : Deferred.			

133	Case No.: 72/19/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01553/AM16/	RLA File :03/94/040/00612/AM16/	Lic.No/Date:0310800271 17.11.2015	Defer Date:22.03.2017
	Decision : Deferred.			

134	Case No.: 58/19/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01539/AM16/	RLA File :03/94/040/00572/AM16/	Lic.No/Date:0310800324 19.11.2015	Defer Date:22.03.2017
	Decision : Deferred.			

135	Case No.: 60/19/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01541/AM16/	RLA File :03/94/040/00661/AM16/	Lic.No/Date:0310800340 20.11.2015	Defer Date:22.03.2017
	Decision : Deferred.			

136	Case No.: 20/19/82-ALC4/2015	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01500/AM16/	RLA File :05/24/040/00369/AM16/	Lic.No/Date:0510396413 24.11.2015	Defer Date:22.03.2017
	Decision : Deferred.			

137	Case No.:59/19/82-ALC4/2015	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01540/AM16/	RLA File :03/94/040/00251/AM16/	Lic.No/Date:0310800536 01.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

138	Case No.:62/19/82-ALC4/2015	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01543/AM16/	RLA File :03/94/040/00252/AM16/	Lic.No/Date:0310800539 01.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

139	Case No.:61/19/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01542/AM16/	RLA File :03/94/040/00440/AM16/	Lic.No/Date:0310800529 01.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

140	Case No.:17/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01497/AM16/	RLA File :05/23/040/00002/AM16/	Lic.No/Date:0510396500 03.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

141	Case No.:38/19/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01519/AM16/	RLA File :52/24/040/00062/AM16/	Lic.No/Date:5210041707 04.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

142	Case No.:1/8/82-ALC4/2016	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00339/AM17/	RLA File :29/24/040/00007/AM16/	Lic.No/Date:2910025232 04.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

143	Case No.:90/19/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/01571/AM16/	RLA File :22/24/040/00082/AM16/	Lic.No/Date:2210015359 07.12.2015	Defer Date:

	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/109/2015-PI(Norms) dated Oct. 2015, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per the decision of NC.			
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144	Case No.: 40/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01521/AM16/	RLA File :05/23/040/00240/AM16/	Lic.No/Date:0510396587 10.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

145	Case No.: 88/19/82-ALC4/2015	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01569/AM16/	RLA File :22/24/040/00081/AM16/	Lic.No/Date:2210015365 10.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

146	Case No.: 56/21/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01761/AM16/	RLA File :09/24/040/00523/AM16/	Lic.No/Date:0910062965 11.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

147	Case No.: 30/19/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01510/AM16/	RLA File :05/24/040/00401/AM16/	Lic.No/Date:0510396611 14.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

148	Case No.: 31/19/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01511/AM16/	RLA File :05/24/040/00375/AM16/	Lic.No/Date:0510396609 14.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

149	Case No.: 32/19/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01513/AM16/	RLA File :05/24/040/00381/AM16/	Lic.No/Date:0510396610 14.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

150	Case No.:18/19/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01498/AM16/	RLA File :52/24/040/00064/AM16/	Lic.No/Date:5210041711 15.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

151	Case No.:39/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01520/AM16/	RLA File :05/23/040/00360/AM16/	Lic.No/Date:0510396634 16.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

152	Case No.:41/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01522/AM16/	RLA File :05/23/040/00001/AM16/	Lic.No/Date:0510396632 16.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

153	Case No.:42/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01523/AM16/	RLA File :05/23/040/00192/AM16/	Lic.No/Date:0510396633 16.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

154	Case No.:36/19/82-ALC4/2015	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01517/AM16/	RLA File :05/24/040/00439/AM16/	Lic.No/Date:0510396670 18.12.2015	Defer Date:22.03.2017
	Decision :Deferred for want of comments from DBT.			

155	Case No.:35/19/82-ALC4/2015	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01516/AM16/	RLA File :05/23/040/00396/AM16/	Lic.No/Date:0510396751 21.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

156	Case No.:33/19/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01514/AM16/	RLA File :05/24/040/00448/AM16/	Lic.No/Date:0510396777 21.12.2015	Defer Date:22.03.2017

	Decision : Deferred.		
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157	Case No.:54/21/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01759/AM16/	RLA File :09/24/040/00525/AM16/	Lic.No/Date:0910063015 21.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

158	Case No.:61/21/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01766/AM16/	RLA File :09/24/040/00547/AM16/	Lic.No/Date:0910063018 21.12.2015	Defer Date:22.03.2017
	Decision : Deferred.			

159	Case No.:22/19/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01502/AM16/	RLA File :05/23/040/00244/AM16/	Lic.No/Date:0510397137 30.12.2015	Defer Date:22.03.2017
	Decision : Information called for from the firm in NC meeting No.06/82 dated 14.06.2016 is awaited.			

160	Case No.:23/19/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01503/AM16/	RLA File :05/23/040/00260/AM16/	Lic.No/Date:0510397138 30.12.2015	Defer Date:22.03.2017
	Decision : Information called for from the firm in NC meeting No.06/82 dated 14.06.2016 is awaited.			

161	Case No.:13/19/82-ALC4/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01493/AM16/	RLA File :04/24/040/00213/AM16/	Lic.No/Date:0410161479 30.12.2015	Defer Date:22.03.2017
	Decision : Information called for from the firm in NC meeting No.04/82 dated 24.05.2016 is awaited.			

162	Case No.:47/21/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01752/AM16/	RLA File :09/24/040/00570/AM16/	Lic.No/Date:0910063087 01.01.2016	Defer Date:22.03.2017
	Decision :Deferred.			

163	Case No.:35/21/82-ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01740/AM16/	RLA File :31/83/040/00094/AM16/	Lic.No/Date:3110065843 01.01.2016	Defer Date:22.03.2017
	Decision : Deferred.			

164	Case No.:2/17/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01462/AM16/	RLA File :09/24/040/00571/AM16/	Lic.No/Date:0910063114 08.01.2016	Defer Date:22.03.2017
	Decision : : Information called for from the firm in NC meeting No.12/82 dated 28.09.2016 is awaited.			

165	Case No.:5/17/82-ALC4/2015	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01465/AM16/	RLA File :30/24/040/00035/AM16/	Lic.No/Date:3010103695 11.01.2016	Defer Date:22.03.2017
	Decision :Deferred.			

166	Case No.:60/21/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01765/AM16/	RLA File :09/24/040/00581/AM16/	Lic.No/Date:0910063135 13.01.2016	Defer Date:22.03.2017
	Decision :Deferred.			

167	Case No.:37/2/82-ALC4/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00037/AM17/	RLA File :02/24/040/00181/AM16/	Lic.No/Date:0210206452 19.01.2016	Defer Date:22.03.2017
	Decision : : Information called for from the firm in NC meeting No.12/82 dated 28.09.2016 is awaited.			

168	Case No.:24/21/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01729/AM16/	RLA File :34/24/040/00267/AM16/	Lic.No/Date:3410041832 28.01.2016	Defer Date:22.03.2017
	Decision :Deferred.			

169	Case No.:17/10/82-ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:2210015407	Defer

	:01/82/050/00363/AM17/	:22/24/040/00104/AM16/	01.02.2016	Date:22.03.2017
	Decision : Deferred for want of comments DoP.			

	Case No.:8/21/82-ALC4/2015	Party Name:JUBILANT GENERIC LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Approved
170	HQ File :01/82/050/01713/AM16/	RLA File :05/23/040/00438/AM16/	Lic.No/Date:0510397455 01.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/410/2014-PI(Norms) dated January 2015, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per the decision of NC.			

	Case No.:13/21/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
171	HQ File :01/82/050/01718/AM16/	RLA File :05/23/040/00439/AM16/	Lic.No/Date:0510397481 03.02.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:1/19/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
172	HQ File :01/82/050/01481/AM16/	RLA File :09/24/040/00634/AM16/	Lic.No/Date:0910063213 04.02.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:4/19/82-ALC4/2015	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
173	HQ File :01/82/050/01484/AM16/	RLA File :09/24/040/00628/AM16/	Lic.No/Date:0910063226 05.02.2016	Defer Date:22.03.2017
	Decision : Information called for from the firm in NC meeting No.08/82 dated 27.07.2016 is awaited.			

	Case No.:25/21/82-ALC4/2015	Party Name:RONAK CHEMICALS	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
174	HQ File :01/82/050/01730/AM16/	RLA File :34/24/040/00274/AM16/	Lic.No/Date:3410041858 05.02.2016	Defer Date:22.03.2017
	Decision : Deferred.			

	Case No.:26/21/82-ALC4/2015	Party Name:RONAK CHEMICALS	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
175	HQ File :01/82/050/01731/AM16/	RLA File :34/24/040/00273/AM16/	Lic.No/Date:3410041857 05.02.2016	Defer Date:22.03.2017

	Decision :Deferred.
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176	Case No.:14/21/82-ALC4/2015	Party Name:DHAMPUR SUGAR MILLS LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01719/AM16/	RLA File :05/23/040/00456/AM16/	Lic.No/Date:0510397521 08.02.2016	Defer Date:22.03.2017
	Decision :Deferred.			

177	Case No.:5/19/82-ALC4/2015	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01485/AM16/	RLA File :08/24/040/00291/AM16/	Lic.No/Date:0810137155 08.02.2016	Defer Date:22.03.2017
	Decision :Deferred.			

178	Case No.:62/4/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00125/AM17/	RLA File :03/95/040/00568/AM16/	Lic.No/Date:0310802284 08.02.2016	Defer Date:22.03.2017
	Decision :Deferred.			

179	Case No.:85/19/82-ALC4/2015	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01566/AM16/	RLA File :52/24/040/00076/AM16/	Lic.No/Date:5210041759 09.02.2016	Defer Date:22.03.2017
	Decision :Deferred.			

180	Case No.:8/2/82-ALC4/2016	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00008/AM17/	RLA File :34/24/040/00284/AM16/	Lic.No/Date:3410041870 10.02.2016	Defer Date:22.03.2017
	Decision :Deferred.			

181	Case No.:15/10/82-ALC4/2016	Party Name:INFINITY LABORATORIES PVT.LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00361/AM17/	RLA File :22/24/040/00107/AM16/	Lic.No/Date:2210015412 10.02.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

182	Case No.:30/21/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
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	HQ File :01/82/050/01735/AM16/	RLA File :05/23/040/00467/AM16/	Lic.No/Date:0510397580 10.02.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

183	Case No.: 36/2/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00036/AM17/	RLA File :03/95/040/00870/AM16/	Lic.No/Date:0310802475 11.02.2016	Defer Date:22.03.2017
	Decision :Deferred.			

184	Case No.: 5/2/82-ALC4/2016	Party Name:MAMTA POLYCOATS	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00005/AM17/	RLA File :34/24/040/00293/AM16/	Lic.No/Date:3410041887 16.02.2016	Defer Date:22.03.2017
	Decision :Deferred.			

185	Case No.: 13/10/82- ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00359/AM17/	RLA File :22/24/040/00109/AM16/	Lic.No/Date:2210015417 17.02.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

186	Case No.: 55/2/82-ALC4/2016	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00055/AM17/	RLA File :08/24/040/00392/AM16/	Lic.No/Date:0810137224 17.02.2016	Defer Date:22.03.2017
	Decision : Information called for from the firm in NC meeting No.08/82 dated 27.07.2016 is awaited. The Committee accordingly deferred the case.			

187	Case No.: 35/2/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00035/AM17/	RLA File :03/95/040/00868/AM16/	Lic.No/Date:0310802660 17.02.2016	Defer Date:22.03.2017
	Decision :Deferred.			

188	Case No.: 102/19/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01583/AM16/	RLA File :09/24/040/00666/AM16/	Lic.No/Date:0910063280 17.02.2016	Defer Date:22.03.2017
	Decision :Deferred.			

189	Case No.:20/4/82-ALC4/2016	Party Name:JUBILANT GENERIC LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00083/AM17/	RLA File :05/23/040/00469/AM16/	Lic.No/Date:0510397644 18.02.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

190	Case No.:23/4/82-ALC4/2016	Party Name:JUBILANT GENERIC LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00086/AM17/	RLA File :05/23/040/00470/AM16/	Lic.No/Date:0510397643 18.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/38/2012-PI(Norms) dated 13.07.2012, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per the decision of NC.			

191	Case No.:34/2/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00034/AM17/	RLA File :03/95/040/00888/AM16/	Lic.No/Date:0310802715 19.02.2016	Defer Date:22.03.2017
	Decision :Deferred.			

192	Case No.:18/4/82-ALC4/2016	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00081/AM17/	RLA File :05/24/040/00550/AM16/	Lic.No/Date:0510397711 24.02.2016	Defer Date:22.03.2017
	Decision :Deferred.			

193	Case No.:24/4/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00087/AM17/	RLA File :05/23/040/00491/AM16/	Lic.No/Date:0510397731 26.02.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

194	Case No.:4/2/82-ALC4/2016	Party Name:RIDDHI PHARMA	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00004/AM17/	RLA File :34/24/040/00301/AM16/	Lic.No/Date:3410041924 26.02.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

195	Case No.:84/4/82-ALC4/2016	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:18/82- ALC4/2016	Status: Deferred
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			15.02.2017	
	HQ File :01/82/050/00147/AM17/	RLA File :09/24/040/00648/AM16/	Lic.No/Date:0910063326 26.02.2016	Defer Date:22.03.2017
	Decision :Deferred.			

196	Case No.:6/2/82-ALC4/2016	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00006/AM17/	RLA File :34/24/040/00308/AM16/	Lic.No/Date:3410041932 01.03.2016	Defer Date:22.03.2017
	Decision : Deferred.			

197	Case No.:42/2/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00042/AM17/	RLA File :03/95/040/00939/AM16/	Lic.No/Date:0310802934 01.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

198	Case No.:14/2/82-ALC4/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00014/AM17/	RLA File :34/24/040/00221/AM16/	Lic.No/Date:3410041935 01.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

199	Case No.:28/4/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00091/AM17/	RLA File :03/94/040/00959/AM16/	Lic.No/Date:0310803032 03.03.2016	Defer Date:22.03.2017
	Decision : Deferred.			

200	Case No.:67/7/82-ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00241/AM17/	RLA File :09/24/040/00714/AM16/	Lic.No/Date:0910063353 03.03.2016	Defer Date:22.03.2017
	Decision : The Committee decided call for information from the firm based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/203/2016-PI(Norms) dated August 2016, uploaded at the end of these minutes and deferred the case.			

201	Case No.:50/2/82-ALC4/2016	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00050/AM17/	RLA File :05/24/040/00597/AM16/	Lic.No/Date:0510397827 04.03.2016	Defer Date:22.03.2017

	Decision : Deferred for want of comments from DBT.
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202	Case No.: 66/4/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00129/AM17/	RLA File :04/24/040/00257/AM16/	Lic.No/Date:0410161685 04.03.2016	Defer Date:22.03.2017
	Decision : The Committee decided to call for information from the firm based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/101/2016-PI(Norms) dated August 2016, uploaded at the end of these minutes and deferred the case.			

203	Case No.: 67/4/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00130/AM17/	RLA File :04/24/040/00256/AM16/	Lic.No/Date:0410161684 04.03.2016	Defer Date:22.03.2017
	Decision : The Committee decided to call for information from the firm based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/101/2016-PI(Norms) dated August 2016, uploaded at the end of these minutes and deferred the case.			

204	Case No.: 40/4/82-ALC4/2016	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00103/AM17/	RLA File :03/94/040/01017/AM16/	Lic.No/Date:0310803105 07.03.2016	Defer Date:22.03.2017
	Decision : The Committee noted that information was called for from the firm in NC meeting No.14/82 dated 29.11.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

205	Case No.: 41/4/82-ALC4/2016	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00104/AM17/	RLA File :03/94/040/01018/AM16/	Lic.No/Date:0310803103 07.03.2016	Defer Date:22.03.2017
	Decision : The Committee noted that information was called for from the firm in NC meeting No.14/82 dated 29.11.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

206	Case No.: 57/4/82-ALC4/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00120/AM17/	RLA File :03/94/040/01041/AM16/	Lic.No/Date:0310803137 08.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

207	Case No.:7/2/82-ALC4/2016	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00007/AM17/	RLA File :34/24/040/00323/AM16/	Lic.No/Date:3410041954 08.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

208	Case No.:55/4/82-ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00118/AM17/	RLA File :03/94/040/01044/AM16/	Lic.No/Date:0310803171 09.03.2016	Defer Date:22.03.2017
	Decision :Deferred for want of comments from DoP.			

209	Case No.:30/2/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00030/AM17/	RLA File :03/95/040/00940/AM16/	Lic.No/Date:0310803176 09.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

210	Case No.:31/2/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00031/AM17/	RLA File :03/95/040/00931/AM16/	Lic.No/Date:0310803177 09.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

211	Case No.:3/2/82-ALC4/2016	Party Name:RONAK CHEMICALS	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00003/AM17/	RLA File :34/24/040/00329/AM16/	Lic.No/Date:3410041957 09.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

212	Case No.:13/1/82-ALC1/2016	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/01787/AM16/	RLA File :34/24/040/00286/AM16/	Lic.No/Date:3410041972 14.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

213	Case No.:37/4/82-ALC4/2016	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00100/AM17/	RLA File :03/94/040/00962/AM16/	Lic.No/Date:0310803341 15.03.2016	Defer Date:22.03.2017
	Decision : DML called for from the firm by NC in its meeting No.14 dated 29.11.2016			

	is awaited. The Committee accordingly deferred the case.
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214	Case No.:26/4/82-ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00089/AM17/	RLA File :03/94/040/01057/AM16/	Lic.No/Date:0310803376 16.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

215	Case No.:7/4/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00070/AM17/	RLA File :05/23/040/00468/AM16/	Lic.No/Date:0510397952 17.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

216	Case No.:13/4/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00076/AM17/	RLA File :05/23/040/00390/AM16/	Lic.No/Date:0510397953 17.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

217	Case No.:8/4/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00071/AM17/	RLA File :05/23/040/00541/AM16/	Lic.No/Date:0510397985 18.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/9/2016-PI(Norms) dated 14.02.2017, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

218	Case No.:85/4/82-ALC4/2016	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00148/AM17/	RLA File :09/24/040/00742/AM16/	Lic.No/Date:0910063432 18.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

219	Case No.:36/4/82-ALC4/2016	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00099/AM17/	RLA File :03/94/040/01056/AM16/	Lic.No/Date:0310803468 21.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

220	Case No.:81/4/82-ALC4/2016	Party Name:SURVIVAL	Meet No/Date:18/82-	Status:
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		TECHNOLOGIES PVT.LTD.	ALC4/2016 15.02.2017	Deferred
	HQ File :01/82/050/00144/AM17/	RLA File :03/95/040/00984/AM16/	Lic.No/Date:0310803500 22.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

221	Case No.:50/4/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00113/AM17/	RLA File :03/94/040/01070/AM16/	Lic.No/Date:0310803526 23.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

222	Case No.:108/7/82- ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00282/AM17/	RLA File :05/23/040/00518/AM16/	Lic.No/Date:0510398017 23.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

223	Case No.:186/10/82- ALC4/2016	Party Name:VOVANTIS LABORATORIES PVT LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00532/AM17/	RLA File :34/24/040/00290/AM16/	Lic.No/Date:3410042021 30.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

224	Case No.:43/4/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00106/AM17/	RLA File :03/94/040/01108/AM16/	Lic.No/Date:0310803663 31.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

225	Case No.:69/4/82-ALC4/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00132/AM17/	RLA File :04/24/040/00275/AM16/	Lic.No/Date:0410161762 31.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

226	Case No.:76/4/82-ALC4/2016	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00139/AM17/	RLA File :03/95/040/01015/AM16/	Lic.No/Date:0310803674 31.03.2016	Defer Date:22.03.2017
	Decision :Deferred.			

227	Case No.:8/10/82-ALC4/2016	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00354/AM17/	RLA File :03/94/040/00645/AM16/	Lic.No/Date:0310803722 01.04.2016	Defer Date:22.03.2017
	Decision :Deferred.			

228	Case No.:92/4/82-ALC4/2016	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00155/AM17/	RLA File :29/24/040/00010/AM16/	Lic.No/Date:2910025244 06.04.2016	Defer Date:22.03.2017
	Decision :Deferred.			

229	Case No.:66/2/82-ALC4/2016	Party Name:ENCEE AROMATICS PVT. LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00060/AM17/	RLA File :32/24/040/00043/AM16/	Lic.No/Date:3210077862 13.04.2016	Defer Date:
	Decision : The Committee decided to ratify norm on repeat basis based on the earlier decision taken by NC in its meeting No.14/82 dated 24.10.2013, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

230	Case No.:167/10/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00513/AM17/	RLA File :09/24/040/00777/AM16/	Lic.No/Date:0910063505 15.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/138/2016-PI(Norms) dated August 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

231	Case No.:127/10/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00473/AM17/	RLA File :09/24/040/00008/AM17/	Lic.No/Date:0910063506 18.04.2016	Defer Date:
	Decision : The Committee decided to ratify norm on repeat basis based on the earlier decision taken by NC in its meeting No.23/82 dated 06.03.2014, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

232	Case No.:86/4/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:5210041862	Defer

	:01/82/050/00149/AM17/	:52/24/040/00001/AM17/	19.04.2016	Date:22.03.2017
	Decision : Deferred.			

233	Case No.:164/10/82-ALC4/2016	Party Name:GLAND PHARMA LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00510/AM17/	RLA File :09/24/040/00767/AM16/	Lic.No/Date:0910063540 22.04.2016	Defer Date:22.03.2017
	Decision :Deferred for want of comments from DoP.			

234	Case No.:125/10/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00471/AM17/	RLA File :09/24/040/00033/AM17/	Lic.No/Date:0910063570 29.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/138/2016-PI(Norms) dated August 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

235	Case No.:7/6/82-ALC4/2016	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00174/AM17/	RLA File :03/95/040/00013/AM17/	Lic.No/Date:0310804365 03.05.2016	Defer Date:22.03.2017
	Decision :Deferred.			

236	Case No.:174/10/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00520/AM17/	RLA File :05/23/040/00038/AM17/	Lic.No/Date:0510398377 04.05.2016	Defer Date:22.03.2017
	Decision :Deferred for want of comments from DoP.			

237	Case No.:175/10/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00521/AM17/	RLA File :05/23/040/00032/AM17/	Lic.No/Date:0510398379 04.05.2016	Defer Date:22.03.2017
	Decision :Deferred.			

238	Case No.:132/10/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00478/AM17/	RLA File :09/24/040/00040/AM17/	Lic.No/Date:0910063583 04.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/505/2013-PI(Norms) dated Oct. 2013, uploaded			

	at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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239	Case No.:181/10/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00527/AM17/	RLA File :34/24/040/00021/AM17/	Lic.No/Date:3410042142 05.05.2016	Defer Date:22.03.2017
	Decision :			

240	Case No.:6/10/82-ALC4/2016	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00352/AM17/	RLA File :05/24/040/00054/AM17/	Lic.No/Date:0510398413 06.05.2016	Defer Date:
	Decision : The Committee decided to ratify norm on repeat basis based on the earlier decision taken by NC in its meeting No.14/82 dated 24.10.2013, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

241	Case No.:146/10/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00492/AM17/	RLA File :09/24/040/00044/AM17/	Lic.No/Date:0910063608 09.05.2016	Defer Date:22.03.2017
	Decision :			

242	Case No.:178/10/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00524/AM17/	RLA File :34/24/040/00354/AM16/	Lic.No/Date:3410042154 10.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/819/2015-PI(Norms) dated 05.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

243	Case No.:77/10/82-ALC4/2016	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00423/AM17/	RLA File :13/24/040/00004/AM17/	Lic.No/Date:1310048244 11.05.2016	Defer Date:22.03.2017
	Decision : The Committee based on the recommendation of D/o Pharmaceuticals vide letter dated 06.09.2016 decided to call for copy valid DML from the firm and deferred the case.			

244	Case No.:71/10/82-ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File	RLA File	Lic.No/Date:0510398495	Defer Date:

	:01/82/050/00417/AM17/	:05/24/040/00056/AM17/	13.05.2016	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/316/2013-PI(Norms) dated 03.07.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:1/18/82-ALC4/2016	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
245	HQ File :01/82/050/01176/AM17/	RLA File :03/95/040/00095/AM17/	Lic.No/Date:0310804668 13.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/218/2015-PI(Norms) dated sept. 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:169/10/82-ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
246	HQ File :01/82/050/00515/AM17/	RLA File :09/24/040/00007/AM17/	Lic.No/Date:0910063629 17.05.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:94/10/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
247	HQ File :01/82/050/00440/AM17/	RLA File :05/23/040/00067/AM17/	Lic.No/Date:0510398541 18.05.2016	Defer Date:
	Decision : The Committee decided to ratify norm on repeat basis based on the earlier decision taken by NC in its meeting No.04/82 dated 16.05.2013, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

	Case No.:126/10/82-ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
248	HQ File :01/82/050/00472/AM17/	RLA File :09/24/040/00306/AM15/	Lic.No/Date:0910063657 19.05.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:149/10/82-ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
249	HQ File :01/82/050/00495/AM17/	RLA File :09/24/040/00546/AM16/	Lic.No/Date:0910063659 19.05.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

250	Case No.:72/10/82-	Party Name:V.D.H.	Meet No/Date:18/82-	Status:
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	ALC4/2016	ORGANICS PVT. LTD	ALC4/2016 15.02.2017	Deferred
	HQ File :01/82/050/00418/AM17/	RLA File :05/24/040/00080/AM17/	Lic.No/Date:0510398561 19.05.2016	Defer Date:22.03.2017
	Decision :Deferred.			

251	Case No.:73/10/82- ALC4/2016	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00419/AM17/	RLA File :05/24/040/00067/AM17/	Lic.No/Date:0510398560 19.05.2016	Defer Date:22.03.2017
	Decision :Deferred.			

252	Case No.:156/7/82- ALC4/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00330/AM17/	RLA File :03/94/040/00147/AM17/	Lic.No/Date:0310804903 23.05.2016	Defer Date:22.03.2017
	Decision :Deferred.			

253	Case No.:130/10/82- ALC4/2016	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: approved
	HQ File :01/82/050/00476/AM17/	RLA File :09/24/040/00078/AM17/	Lic.No/Date:0910063664 23.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/464/2013-PI(Norms) dated June 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

254	Case No.:83/10/82- ALC4/2016	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00429/AM17/	RLA File :05/24/040/00633/AM16/	Lic.No/Date:0510398574 23.05.2016	Defer Date:22.03.2017
	Decision :Deferred.			

255	Case No.:79/10/82- ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00425/AM17/	RLA File :05/23/040/00075/AM17/	Lic.No/Date:0510398581 24.05.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

256	Case No.:74/10/82- ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510398583	Defer

	:01/82/050/00420/AM17/	:05/23/040/00078/AM17/	24.05.2016	Date:22.03.2017
	Decision :			

	Case No.:75/10/82-ALC4/2016	Party Name:JUBILANT GENERIC LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Approved
257	HQ File :01/82/050/00421/AM17/	RLA File :05/23/040/00076/AM17/	Lic.No/Date:0510398582 24.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/815/2013-PI(Norms) dated August 2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:185/10/82-ALC4/2016	Party Name:PAUSHAK LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
258	HQ File :01/82/050/00531/AM17/	RLA File :34/24/040/00037/AM17/	Lic.No/Date:3410042207 25.05.2016	Defer Date:22.03.2017
	Decision : Deferred.			

	Case No.:87/10/82-ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: approved
259	HQ File :01/82/050/00433/AM17/	RLA File :05/24/040/00058/AM17/	Lic.No/Date:0510398614 25.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/634/2012-PI(Norms) dated 12.03.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:102/10/82-ALC4/2016	Party Name:IKRISH HEALTHCARE PVT.LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
260	HQ File :01/82/050/00448/AM17/	RLA File :05/23/040/00091/AM17/	Lic.No/Date:0510398628 26.05.2016	Defer Date:22.03.2017
	Decision : Deferred.			

	Case No.:68/10/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
261	HQ File :01/82/050/00414/AM17/	RLA File :05/23/040/00088/AM17/	Lic.No/Date:0510398631 26.05.2016	Defer Date:22.03.2017
	Decision : Deferred.			

	Case No.:65/10/82-ALC4/2016	Party Name:KORES (INDIA) LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
262	HQ File :01/82/050/00411/AM17/	RLA File :31/83/040/00014/AM17/	Lic.No/Date:3110066163 26.05.2016	Defer Date:22.03.2017

	Decision : Deferred.
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263	Case No.:88/10/82-ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00434/AM17/	RLA File :05/24/040/00083/AM17/	Lic.No/Date:0510398625 26.05.2016	Defer Date:22.03.2017
	Decision : Deferred.			

264	Case No.:117/10/82-ALC4/2016	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00463/AM17/	RLA File :09/24/040/00089/AM17/	Lic.No/Date:0910063705 27.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/44/2016-PI(Norms) dated August 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

265	Case No.:112/10/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00458/AM17/	RLA File :05/23/040/00094/AM17/	Lic.No/Date:0510398655 27.05.2016	Defer Date:22.03.2017
	Decision : Deferred.			

266	Case No.:142/16/82-ALC4/2016	Party Name:ENCEE AROMATICS PVT. LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00959/AM17/	RLA File :32/21/040/00021/AM17/	Lic.No/Date:3210077902 30.05.2016	Defer Date:22.03.2017
	Decision : Deferred.			

267	Case No.:36/10/82-ALC4/2016	Party Name:FRESENIUS KABI INDIA PRIVATE LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00382/AM17/	RLA File :03/94/040/00145/AM17/	Lic.No/Date:0310805018 30.05.2016	Defer Date:22.03.2017
	Decision : Deferred.			

268	Case No.:34/10/82-ALC4/2016	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00380/AM17/	RLA File :03/94/040/00048/AM17/	Lic.No/Date:0310805010 30.05.2016	Defer Date:
	Decision : The Committee decided to ratify norm on repeat basis based on the earlier decision taken by NC in its meeting No.11/82 dated 05.09.2013, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further			

	necessary action as per decision of NC.
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269	Case No.:35/10/82-ALC4/2016	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00381/AM17/	RLA File :03/94/040/00030/AM17/	Lic.No/Date:0310805009 30.05.2016	Defer Date:22.03.2017
	Decision : Deferred.			

270	Case No.:123/10/82-ALC4/2016	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00469/AM17/	RLA File :09/24/040/00102/AM17/	Lic.No/Date:0910063716 30.05.2016	Defer Date:22.03.2017
	Decision : Deferred.			

271	Case No.:103/10/82-ALC4/2016	Party Name:AGSON GLOBAL PRIVATE LIMITED.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00449/AM17/	RLA File :05/23/040/00095/AM17/	Lic.No/Date:0510398680 31.05.2016	Defer Date:22.03.2017
	Decision : Deferred.			

272	Case No.:97/10/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00443/AM17/	RLA File :05/24/040/00066/AM17/	Lic.No/Date:0510398693 31.05.2016	Defer Date:22.03.2017
	Decision : Deferred.			

273	Case No.:187/10/82-ALC4/2016	Party Name:WINDLAS HEALTH CARE PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00533/AM17/	RLA File :61/24/040/00001/AM17/	Lic.No/Date:6110001350 01.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

274	Case No.:54/10/82-ALC4/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00400/AM17/	RLA File :04/24/040/00038/AM17/	Lic.No/Date:0410162004 02.06.2016	Defer Date:
	Decision : The Committee decided to call for information from the firm based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/255/2015-PI(Norms) dated Navember 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

275	Case No.:69/10/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00415/AM17/	RLA File :05/23/040/00108/AM17/	Lic.No/Date:0510398724 03.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

276	Case No.:70/10/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00416/AM17/	RLA File :05/23/040/00109/AM17/	Lic.No/Date:0510398725 03.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

277	Case No.:48/10/82-ALC4/2016	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00394/AM17/	RLA File :03/94/040/00051/AM17/	Lic.No/Date:0310805268 07.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/700/2013-PI(Norms) dated 01.04.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

278	Case No.:50/10/82-ALC4/2016	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00396/AM17/	RLA File :03/94/040/00065/AM17/	Lic.No/Date:0310805269 07.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/700/2013-PI(Norms) dated 01.04.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

279	Case No.:51/10/82-ALC4/2016	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00397/AM17/	RLA File :03/94/040/00196/AM17/	Lic.No/Date:0310805264 07.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

280	Case No.:11/10/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00357/AM17/	RLA File :08/24/040/00088/AM17/	Lic.No/Date:0810138109 07.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

281	Case No.:129/10/82-ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00475/AM17/	RLA File :09/24/040/00045/AM17/	Lic.No/Date:0910063759 07.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

282	Case No.:134/10/82-ALC4/2016	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00480/AM17/	RLA File :09/24/040/00087/AM17/	Lic.No/Date:0910063771 08.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

283	Case No.:18/10/82-ALC4/2016	Party Name:ARJUN CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00364/AM17/	RLA File :04/24/040/00041/AM17/	Lic.No/Date:0410162023 08.06.2016	Defer Date:
	Decision : The Committee decided to ratify norm on repeat basis based on the earlier decision taken by NC in its meeting No.1/82 dated 04.04.2013, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

284	Case No.:121/10/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00467/AM17/	RLA File :09/24/040/00032/AM17/	Lic.No/Date:0910063765 08.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

285	Case No.:151/10/82-ALC4/2016	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00497/AM17/	RLA File :09/24/040/00123/AM17/	Lic.No/Date:0910063778 09.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

286	Case No.:49/10/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00395/AM17/	RLA File :03/94/040/00181/AM17/	Lic.No/Date:0310805345 09.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

287	Case No.:179/10/82-ALC4/2016	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:18/82-ALC4/2016	Status: Approved
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			15.02.2017	
	HQ File :01/82/050/00525/AM17/	RLA File :34/24/040/00064/AM17/	Lic.No/Date:3410042257 10.06.2016	Defer Date:
	Decision : The Committee decided to ratify norm on repeat basis based on the earlier decision taken by NC in its meeting No.26/82 dated 27.09.2011, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

288	Case No.:12/10/82-ALC4/2016	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00358/AM17/	RLA File :04/24/040/00043/AM17/	Lic.No/Date:0410162034 10.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

289	Case No.:46/10/82-ALC4/2016	Party Name:NOCIL LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00392/AM17/	RLA File :03/95/040/00134/AM17/	Lic.No/Date:0310805363 10.06.2016	Defer Date:
	Decision : The Committee decided to ratify norm on repeat basis based on the earlier decision taken by NC in its meeting No.01/82 dated 10.04.2014, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

290	Case No.:47/10/82-ALC4/2016	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00393/AM17/	RLA File :03/95/040/00196/AM17/	Lic.No/Date:0310805364 10.06.2016	Defer Date:
	Decision : The Committee decided to ratify norm on repeat basis based on the earlier decision taken by NC in its meeting No.28/82 dated 11.10.2011, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

291	Case No.:64/10/82-ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00410/AM17/	RLA File :31/83/040/00195/AM16/	Lic.No/Date:3110066174 13.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

292	Case No.:14/10/82-ALC4/2016	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00360/AM17/	RLA File :04/24/040/00049/AM17/	Lic.No/Date:0410162041 14.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

293	Case No.:52/10/82-ALC4/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00398/AM17/	RLA File :03/94/040/00223/AM17/	Lic.No/Date:0310805476 14.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

294	Case No.:26/10/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00372/AM17/	RLA File :03/94/040/00217/AM17/	Lic.No/Date:0310805452 14.06.2016	Defer Date:22.03.2017
	Decision :Deferred for want of comments from DoP.			

295	Case No.:27/10/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00373/AM17/	RLA File :03/94/040/00218/AM17/	Lic.No/Date:0310805451 14.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

296	Case No.:137/10/82-ALC4/2016	Party Name:PROCESS AGROCHEM INDUSTRIES PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00483/AM17/	RLA File :56/24/040/00009/AM17/	Lic.No/Date:5610004930 14.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

297	Case No.:19/10/82-ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00365/AM17/	RLA File :05/24/040/00117/AM17/	Lic.No/Date:0510398800 14.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

298	Case No.:60/10/82-ALC4/2016	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00406/AM17/	RLA File :22/24/040/00014/AM17/	Lic.No/Date:2210015501 14.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/767/2015-PI(Norms) dated June 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

299	Case No.:61/10/82-ALC4/2016	Party Name:ANUJA HEALTHCARE LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00407/AM17/	RLA File :22/24/040/00013/AM17/	Lic.No/Date:2210015504 15.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

300	Case No.:25/10/82-ALC4/2016	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00371/AM17/	RLA File :03/94/040/00132/AM17/	Lic.No/Date:0310805494 15.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

301	Case No.:154/10/82-ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00500/AM17/	RLA File :09/24/040/00084/AM17/	Lic.No/Date:0910063799 15.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

302	Case No.:23/10/82-ALC4/2016	Party Name:RECKITT BENCKISER (INDIA) PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00369/AM17/	RLA File :05/24/040/00128/AM17/	Lic.No/Date:0510398826 16.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

303	Case No.:62/10/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00408/AM17/	RLA File :52/24/040/00019/AM17/	Lic.No/Date:5210041935 17.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

304	Case No.:57/10/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00403/AM17/	RLA File :05/23/040/00054/AM17/	Lic.No/Date:0510398839 17.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

305	Case No.:40/10/82-ALC4/2016	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00386/AM17/	RLA File :03/95/040/00191/AM17/	Lic.No/Date:0310805570 17.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

306	Case No.:58/10/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00404/AM17/	RLA File :52/24/040/00018/AM17/	Lic.No/Date:5210041937 20.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

307	Case No.:30/10/82-ALC4/2016	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00376/AM17/	RLA File :03/94/040/00150/AM17/	Lic.No/Date:0310805606 20.06.2016	Defer Date:
	Decision : The Committee decided to ratify norm on repeat basis based on the earlier decision taken by NC in its meeting No.07/82 dated 24.07.2015, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

308	Case No.:29/10/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00375/AM17/	RLA File :03/94/040/00208/AM17/	Lic.No/Date:0310805623 21.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

309	Case No.:33/16/82-ALC4/2016	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00850/AM17/	RLA File :09/24/040/00128/AM17/	Lic.No/Date:0910063810 21.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

310	Case No.:78/10/82-ALC4/2016	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00424/AM17/	RLA File :13/24/040/00009/AM17/	Lic.No/Date:1310048295 22.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

311	Case No.:56/10/82-ALC4/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00402/AM17/	RLA File :04/24/040/00051/AM17/	Lic.No/Date:0410162058 22.06.2016	Defer Date:22.03.2017
	Decision : The Committee decided to call for information from the firm based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/255/2016-PI(Norms) dated November 2016, uploaded at the end of these minutes and deferred the case.			

312	Case No.:105/10/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00451/AM17/	RLA File :05/24/040/00133/AM17/	Lic.No/Date:0510398872 22.06.2016	Defer Date:22.03.2017
	Decision : The Committee decided to call for information from the firm based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/253/2016-PI(Norms) dated October 2016, uploaded at the end of these minutes and deferred the case.			

313	Case No.:35/16/82-ALC4/2016	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00852/AM17/	RLA File :09/24/040/00154/AM17/	Lic.No/Date:0910063814 22.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

314	Case No.:81/16/82-ALC4/2016	Party Name:VISION DRUGS PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00898/AM17/	RLA File :09/24/040/00131/AM17/	Lic.No/Date:0910063815 22.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

315	Case No.:83/16/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00900/AM17/	RLA File :09/24/040/00101/AM17/	Lic.No/Date:0910063816 22.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

316	Case No.:58/16/82-ALC4/2016	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00875/AM17/	RLA File :09/24/040/00152/AM17/	Lic.No/Date:0910063836 23.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/795/2015-PI(Norms) dated 25.07.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

317	Case No.:109/10/82-ALC4/2016	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00455/AM17/	RLA File :22/24/040/00022/AM17/	Lic.No/Date:2210015511 23.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

318	Case No.:40/16/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00857/AM17/	RLA File :09/24/040/00166/AM17/	Lic.No/Date:0910063840 24.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/820/2015-PI(Norms) dated 12.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

319	Case No.:38/10/82-ALC4/2016	Party Name:ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00384/AM17/	RLA File :03/95/040/00234/AM17/	Lic.No/Date:0310805748 28.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

320	Case No.:39/10/82-ALC4/2016	Party Name:ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00385/AM17/	RLA File :03/95/040/00235/AM17/	Lic.No/Date:0310805747 28.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

321	Case No.:61/16/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00878/AM17/	RLA File :09/24/040/00145/AM17/	Lic.No/Date:0910063847 28.06.2016	Defer Date:22.03.2017
	Decision : Deferred.			

322	Case No.:92/16/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00909/AM17/	RLA File :09/24/040/00157/AM17/	Lic.No/Date:0910063873 30.06.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

323	Case No.:138/10/82-ALC4/2016	Party Name:PARENTAL DRUGS INDIA LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00484/AM17/	RLA File :56/24/040/00051/AM16/	Lic.No/Date:5610004939 30.06.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

324	Case No.:56/16/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
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	HQ File :01/82/050/00873/AM17/	RLA File :09/24/040/00150/AM17/	Lic.No/Date:0910063877 30.06.2016	Defer Date:22.03.2017
	Decision :Deferred.			

	Case No.:182/10/82-ALC4/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
325	HQ File :01/82/050/00528/AM17/	RLA File :34/24/040/00095/AM17/	Lic.No/Date:3410042315 30.06.2016	Defer Date:22.03.2017
	Decision :Deferred.			

	Case No.:183/10/82-ALC4/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
326	HQ File :01/82/050/00529/AM17/	RLA File :34/24/040/00094/AM17/	Lic.No/Date:3410042314 30.06.2016	Defer Date:22.03.2017
	Decision :Deferred.			

	Case No.:47/16/82-ALC4/2016	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
327	HQ File :01/82/050/00864/AM17/	RLA File :34/24/040/00298/AM16/	Lic.No/Date:3410042323 01.07.2016	Defer Date:
	Decision : The Committee decided to ratify norm on repeat basis based on the earlier decision taken by NC in its meeting No.28/82 dated 11.10.2011, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

	Case No.:30/16/82-ALC4/2016	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
328	HQ File :01/82/050/00847/AM17/	RLA File :09/24/040/00164/AM17/	Lic.No/Date:0910063878 01.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/87/2015-PI(Norms) dated September 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:57/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
329	HQ File :01/82/050/00874/AM17/	RLA File :09/24/040/00025/AM17/	Lic.No/Date:0910063886 04.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/328/2015-PI(Norms) dated 24.06.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

330	Case No.:85/10/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00431/AM17/	RLA File :05/23/040/00172/AM17/	Lic.No/Date:0510398972 04.07.2016	Defer Date:22.03.2017
	Decision :Deferred.			

331	Case No.:86/10/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00432/AM17/	RLA File :05/23/040/00146/AM17/	Lic.No/Date:0510398970 04.07.2016	Defer Date:22.03.2017
	Decision : Deferred.			

332	Case No.:101/10/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00447/AM17/	RLA File :05/23/040/00173/AM17/	Lic.No/Date:0510398971 04.07.2016	Defer Date:22.03.2017
	Decision : Deferred.			

333	Case No.:135/10/82-ALC4/2016	Party Name:PARENTAL DRUGS INDIA LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00481/AM17/	RLA File :56/24/040/00014/AM17/	Lic.No/Date:5610004941 04.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

334	Case No.:3/8/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00341/AM17/	RLA File :34/24/040/00079/AM17/	Lic.No/Date:3410042326 05.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/473/2014-PI(Norms) dated March 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

335	Case No.:5/14/82-ALC4/2016	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00803/AM17/	RLA File :34/24/040/00099/AM17/	Lic.No/Date:3410042324 05.07.2016	Defer Date:22.03.2017
	Decision : Deferred.			

336	Case No.:2/16/82-ALC4/2016	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
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	HQ File :01/82/050/00819/AM17/	RLA File :34/24/040/00100/AM17/	Lic.No/Date:3410042325 05.07.2016	Defer Date:22.03.2017
	Decision : Deferred.			

	Case No.:2/8/82-ALC4/2016	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Approved
337	HQ File :01/82/050/00340/AM17/	RLA File :05/23/040/00139/AM17/	Lic.No/Date:0510398996 05.07.2016	Defer Date:
	Decision : The Committee decided to ratify norm on repeat basis based on the earlier decision taken by NC in its meeting No.35/82 dated 29.11.2011, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

	Case No.:63/16/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
338	HQ File :01/82/050/00880/AM17/	RLA File :09/24/040/00178/AM17/	Lic.No/Date:0910063892 06.07.2016	Defer Date:22.03.2017
	Decision : Deferred.			

	Case No.:48/16/82-ALC4/2016	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Approved
339	HQ File :01/82/050/00865/AM17/	RLA File :34/24/040/00295/AM16/	Lic.No/Date:3410042327 07.07.2016	Defer Date:
	Decision : The Committee decided to ratify norm on repeat basis based on the earlier decision taken by NC in its meeting No.28/82 dated 11.10.2011, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

	Case No.:4/8/82-ALC4/2016	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
340	HQ File :01/82/050/00342/AM17/	RLA File :08/24/040/00132/AM17/	Lic.No/Date:0810138237 07.07.2016	Defer Date:22.03.2017
	Decision : Deferred.			

	Case No.:63/10/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
341	HQ File :01/82/050/00409/AM17/	RLA File :04/24/040/00058/AM17/	Lic.No/Date:0410162083 08.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

342	Case No.:82/16/82-ALC4/2016	Party Name:EYTAN LABS LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
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	HQ File :01/82/050/00899/AM17/	RLA File :09/24/040/00162/AM17/	Lic.No/Date:0910063899 11.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:10/14/82- ALC4/2016	Party Name:GLOBAL MEDICINES LTD,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
343	HQ File :01/82/050/00808/AM17/	RLA File :34/24/040/00101/AM17/	Lic.No/Date:3410042344 12.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:36/16/82- ALC4/2016	Party Name:NATCO PHARMA LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
344	HQ File :01/82/050/00853/AM17/	RLA File :09/24/040/00169/AM17/	Lic.No/Date:0910063915 13.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:39/16/82- ALC4/2016	Party Name:NATCO PHARMA LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
345	HQ File :01/82/050/00856/AM17/	RLA File :09/24/040/00168/AM17/	Lic.No/Date:0910063916 13.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:41/16/82- ALC4/2016	Party Name:NATCO PHARMA LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
346	HQ File :01/82/050/00858/AM17/	RLA File :09/24/040/00167/AM17/	Lic.No/Date:0910063917 13.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:42/16/82- ALC4/2016	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
347	HQ File :01/82/050/00859/AM17/	RLA File :09/24/040/00206/AM17/	Lic.No/Date:0910063914 13.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:106/16/82- ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
348	HQ File :01/82/050/00923/AM17/	RLA File :09/24/040/00175/AM17/	Lic.No/Date:0910063913 13.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

349	Case No.:29/16/82-	Party Name:AUROBINDO	Meet No/Date:18/82-	Status:
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	ALC4/2016	PHARMA LIMITED	ALC4/2016 15.02.2017	Deferred
	HQ File :01/82/050/00846/AM17/	RLA File :09/24/040/00180/AM17/	Lic.No/Date:0910063923 14.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

350	Case No.:103/16/82- ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00920/AM17/	RLA File :09/24/040/00174/AM17/	Lic.No/Date:0910063926 14.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

351	Case No.:105/16/82- ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00922/AM17/	RLA File :09/24/040/00170/AM17/	Lic.No/Date:0910063925 14.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

352	Case No.:82/10/82- ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00428/AM17/	RLA File :31/83/040/00041/AM17/	Lic.No/Date:3110066246 14.07.2016	Defer Date:22.03.2017
	Decision : Deferred.			

353	Case No.:84/16/82- ALC4/2016	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00901/AM17/	RLA File :09/24/040/00224/AM17/	Lic.No/Date:0910063921 14.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

354	Case No.:37/16/82- ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00854/AM17/	RLA File :09/24/040/00214/AM17/	Lic.No/Date:0910063939 15.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

355	Case No.:43/16/82- ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00860/AM17/	RLA File :09/24/040/00213/AM17/	Lic.No/Date:0910063938 15.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

356	Case No.:6/8/82-ALC4/2016	Party Name:ATUL LIMITED,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00344/AM17/	RLA File :08/24/040/00134/AM17/	Lic.No/Date:0810138308 18.07.2016	Defer Date:
	Decision : The Committee decided to ratify norm on repeat basis based on the earlier decision taken by NC in its meeting No.08/82 dated 25.09.2014, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

357	Case No.:16/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00833/AM17/	RLA File :09/24/040/00217/AM17/	Lic.No/Date:0910063946 19.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

358	Case No.:32/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00849/AM17/	RLA File :09/24/040/00218/AM17/	Lic.No/Date:0910063947 19.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

359	Case No.:4/14/82-ALC4/2016	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00802/AM17/	RLA File :34/24/040/00109/AM17/	Lic.No/Date:3410042360 19.07.2016	Defer Date:22.03.2017
	Decision :Deferred.			

360	Case No.:34/16/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00851/AM17/	RLA File :09/24/040/00199/AM17/	Lic.No/Date:0910063950 20.07.2016	Defer Date:22.03.2017
	Decision :Deferred.			

361	Case No.:27/16/82-ALC4/2016	Party Name:BRILLIANT BIO PHARMA PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00844/AM17/	RLA File :09/24/040/00132/AM17/	Lic.No/Date:0910063967 21.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

362	Case No.:3/14/82-ALC4/2016	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:18/82-ALC4/2016	Status: Deferred
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			15.02.2017	
	HQ File :01/82/050/00801/AM17/	RLA File :34/24/040/00124/AM17/	Lic.No/Date:3410042372 22.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

363	Case No.:60/16/82-ALC4/2016	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00877/AM17/	RLA File :09/24/040/00235/AM17/	Lic.No/Date:0910063977 25.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

364	Case No.:49/16/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00866/AM17/	RLA File :34/24/040/00127/AM17/	Lic.No/Date:3410042385 27.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

365	Case No.:85/16/82-ALC4/2016	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00902/AM17/	RLA File :09/24/040/00234/AM17/	Lic.No/Date:0910063995 28.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

366	Case No.:31/16/82-ALC4/2016	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00848/AM17/	RLA File :09/24/040/00236/AM17/	Lic.No/Date:0910063999 29.07.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

367	Case No.:24/16/82-ALC4/2016	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00841/AM17/	RLA File :09/24/040/00243/AM17/	Lic.No/Date:0910064002 02.08.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

368	Case No.:9/14/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00807/AM17/	RLA File :34/24/040/00133/AM17/	Lic.No/Date:3410042403 04.08.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

369	Case No.:25/16/82-ALC4/2016	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00842/AM17/	RLA File :09/24/040/00248/AM17/	Lic.No/Date:0910064009 04.08.2016	Defer Date:22.03.2017
	Decision :Deferred.			

370	Case No.:21/16/82-ALC4/2016	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00838/AM17/	RLA File :09/24/040/00151/AM17/	Lic.No/Date:0910064013 08.08.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

371	Case No.:139/16/82-ALC4/2016	Party Name:ARJUN CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00956/AM17/	RLA File :04/24/040/00080/AM17/	Lic.No/Date:0410162170 08.08.2016	Defer Date:22.03.2017
	Decision :Deferred.			

372	Case No.:23/16/82-ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00840/AM17/	RLA File :09/24/040/00210/AM17/	Lic.No/Date:0910064015 09.08.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

373	Case No.:14/16/82-ALC4/2016	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00831/AM17/	RLA File :09/24/040/00229/AM17/	Lic.No/Date:0910064024 11.08.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

374	Case No.:22/16/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00839/AM17/	RLA File :09/24/040/00211/AM17/	Lic.No/Date:0910064039 16.08.2016	Defer Date:22.03.2017
	Decision :Deferred.			

375	Case No.:13/16/82-ALC4/2016	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00830/AM17/	RLA File :09/24/040/00261/AM17/	Lic.No/Date:0910064050 17.08.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

376	Case No.:9/16/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00826/AM17/	RLA File :34/24/040/00146/AM17/	Lic.No/Date:3410042456 19.08.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

377	Case No.:15/16/82- ALC4/2016	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00832/AM17/	RLA File :09/24/040/00264/AM17/	Lic.No/Date:0910064057 19.08.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

378	Case No.:1/16/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00818/AM17/	RLA File :05/24/040/00202/AM17/	Lic.No/Date:0510399511 19.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on SION A-3647 published vide PN No.64 dated 17.03.2016 or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

379	Case No.:46/16/82- ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00863/AM17/	RLA File :09/24/040/00276/AM17/	Lic.No/Date:0910064077 26.08.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

380	Case No.:140/16/82- ALC4/2016	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00957/AM17/	RLA File :04/24/040/00265/AM16/	Lic.No/Date:0410162242 02.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

381	Case No.:100/16/82- ALC4/2016	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00917/AM17/	RLA File :05/23/040/00272/AM17/	Lic.No/Date:0510399660 08.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

382	Case No.:3/12/82-ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
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	HQ File :01/82/050/00627/AM17/	RLA File :05/24/040/00255/AM17/	Lic.No/Date:0510399725 15.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:4/12/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Approved
383	HQ File :01/82/050/00628/AM17/	RLA File :09/24/040/00290/AM17/	Lic.No/Date:0910064145 16.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on SION A-3672 published vide PN No.64 dated 17.03.2016 or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

	Case No.:90/16/82- ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
384	HQ File :01/82/050/00907/AM17/	RLA File :05/24/040/00229/AM17/	Lic.No/Date:0510399749 16.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:91/16/82- ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
385	HQ File :01/82/050/00908/AM17/	RLA File :05/24/040/00216/AM17/	Lic.No/Date:0510399740 16.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:94/16/82- ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
386	HQ File :01/82/050/00911/AM17/	RLA File :05/24/040/00230/AM17/	Lic.No/Date:0510399750 16.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:95/16/82- ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
387	HQ File :01/82/050/00912/AM17/	RLA File :05/24/040/00222/AM17/	Lic.No/Date:0510399746 16.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:96/16/82- ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
388	HQ File :01/82/050/00913/AM17/	RLA File :05/24/040/00223/AM17/	Lic.No/Date:0510399747 16.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

389	Case No.:97/16/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00914/AM17/	RLA File :05/24/040/00261/AM17/	Lic.No/Date:0510399752 16.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

390	Case No.:110/16/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00927/AM17/	RLA File :05/24/040/00207/AM17/	Lic.No/Date:0510399738 16.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

391	Case No.:119/16/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00936/AM17/	RLA File :05/24/040/00220/AM17/	Lic.No/Date:0510399742 16.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

392	Case No.:6/16/82-ALC4/2016	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00823/AM17/	RLA File :09/24/040/00327/AM17/	Lic.No/Date:0910064153 19.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

393	Case No.:99/16/82-ALC4/2016	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00916/AM17/	RLA File :05/23/040/00280/AM17/	Lic.No/Date:0510399773 20.09.2016	Defer Date:22.03.2017
	Decision :Deferred.			

394	Case No.:70/16/82-ALC4/2016	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00887/AM17/	RLA File :05/23/040/00237/AM17/	Lic.No/Date:0510399777 20.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

395	Case No.:76/16/82-ALC4/2016	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
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	HQ File :01/82/050/00893/AM17/	RLA File :05/23/040/00162/AM17/	Lic.No/Date:0510399799 21.09.2016	Defer Date:22.03.2017
	Decision :Deferred.			

	Case No.:112/16/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
396	HQ File :01/82/050/00929/AM17/	RLA File :05/24/040/00282/AM17/	Lic.No/Date:0510399789 21.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:72/16/82-ALC4/2016	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
397	HQ File :01/82/050/00889/AM17/	RLA File :05/23/040/00214/AM17/	Lic.No/Date:0510399816 22.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:6/14/82-ALC4/2016	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
398	HQ File :01/82/050/00804/AM17/	RLA File :29/24/040/00002/AM17/	Lic.No/Date:2910025262 23.09.2016	Defer Date:22.03.2017
	Decision :Deferred.			

	Case No.:93/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
399	HQ File :01/82/050/00910/AM17/	RLA File :05/24/040/00301/AM17/	Lic.No/Date:0510399916 27.09.2016	Defer Date:22.03.2017
	Decision :Deferred.			

	Case No.:78/16/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
400	HQ File :01/82/050/00895/AM17/	RLA File :05/23/040/00304/AM17/	Lic.No/Date:0510399927 28.09.2016	Defer Date:22.03.2017
	Decision :Deferred.			

	Case No.:109/16/82-ALC4/2016	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
401	HQ File :01/82/050/00926/AM17/	RLA File :05/24/040/00307/AM17/	Lic.No/Date:0510399924 28.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DBT.			

402	Case No.:128/16/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00945/AM17/	RLA File :08/24/040/00260/AM17/	Lic.No/Date:0810138777 30.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

403	Case No.:124/16/82-ALC4/2016	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00941/AM17/	RLA File :08/24/040/00256/AM17/	Lic.No/Date:0810138780 30.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

404	Case No.:125/16/82-ALC4/2016	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00942/AM17/	RLA File :08/24/040/00255/AM17/	Lic.No/Date:0810138776 30.09.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

405	Case No.:69/16/82-ALC4/2016	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00886/AM17/	RLA File :05/23/040/00310/AM17/	Lic.No/Date:0510399960 03.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

406	Case No.:77/16/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00894/AM17/	RLA File :05/23/040/00188/AM17/	Lic.No/Date:0510399958 03.10.2016	Defer Date:22.03.2017
	Decision :Deferred.			

407	Case No.:98/16/82-ALC4/2016	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00915/AM17/	RLA File :05/23/040/00293/AM17/	Lic.No/Date:0510400012 04.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

408	Case No.:114/16/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00931/AM17/	RLA File :05/23/040/00315/AM17/	Lic.No/Date:0510400010 04.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

409	Case No.:117/16/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00934/AM17/	RLA File :05/23/040/00316/AM17/	Lic.No/Date:0510400011 04.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

410	Case No.:17/16/82-ALC4/2016	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00834/AM17/	RLA File :05/23/040/00322/AM17/	Lic.No/Date:0510400064 06.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

411	Case No.:3/16/82-ALC4/2016	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00820/AM17/	RLA File :09/24/040/00346/AM17/	Lic.No/Date:0910064248 06.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

412	Case No.:5/16/82-ALC4/2016	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00822/AM17/	RLA File :09/24/040/00363/AM17/	Lic.No/Date:0910064249 06.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

413	Case No.:62/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00879/AM17/	RLA File :05/24/040/00285/AM17/	Lic.No/Date:0510400053 06.10.2016	Defer Date:22.03.2017
	Decision :Deferred.			

414	Case No.:88/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00905/AM17/	RLA File :05/24/040/00206/AM17/	Lic.No/Date:0510400054 06.10.2016	Defer Date:22.03.2017
	Decision :Deferred.			

415	Case No.:116/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00933/AM17/	RLA File :05/24/040/00237/AM17/	Lic.No/Date:0510400057 06.10.2016	Defer Date:22.03.2017

	Decision :Deferred.
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416	Case No.:143/16/82-ALC4/2016	Party Name:ARJUN CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00960/AM17/	RLA File :04/24/040/00118/AM17/	Lic.No/Date:0410162358 07.10.2016	Defer Date:22.03.2017
	Decision : Deferred.			

417	Case No.:68/16/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00885/AM17/	RLA File :05/23/040/00299/AM17/	Lic.No/Date:0510400077 07.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/69/2013-PI(Norms) dated 1.4.2013, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

418	Case No.:73/16/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00890/AM17/	RLA File :05/23/040/00298/AM17/	Lic.No/Date:0510400076 07.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on SION A-412 or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

419	Case No.:118/16/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00935/AM17/	RLA File :05/24/040/00334/AM17/	Lic.No/Date:0510400083 07.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

420	Case No.:75/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00892/AM17/	RLA File :05/24/040/00125/AM17/	Lic.No/Date:0510400069 07.10.2016	Defer Date:22.03.2017
	Decision : Deferred.			

421	Case No.:79/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00896/AM17/	RLA File :05/24/040/00277/AM17/	Lic.No/Date:0510400073 07.10.2016	Defer Date:22.03.2017

	Decision : Deferred.
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422	Case No.:101/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00918/AM17/	RLA File :05/24/040/00115/AM17/	Lic.No/Date:0510400070 07.10.2016	Defer Date:22.03.2017
	Decision : Deferred.			

423	Case No.:55/16/82-ALC4/2016	Party Name:DSM SINOCEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00872/AM17/	RLA File :22/24/040/00060/AM17/	Lic.No/Date:2210015578 10.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on SION A-3667 published vide PN No.64 dated 17.03.2016 or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

424	Case No.:74/16/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00891/AM17/	RLA File :05/23/040/00323/AM17/	Lic.No/Date:0510400088 13.10.2016	Defer Date:22.03.2017
	Decision : Deferred.			

425	Case No.:129/16/82-ALC4/2016	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00946/AM17/	RLA File :08/24/040/00273/AM17/	Lic.No/Date:0810138843 14.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

426	Case No.:121/16/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00938/AM17/	RLA File :08/24/040/00281/AM17/	Lic.No/Date:0810138874 18.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

427	Case No.:126/16/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00943/AM17/	RLA File :08/24/040/00278/AM17/	Lic.No/Date:0810138860 18.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

428	Case No.:127/16/82-	Party Name:BIO TECH	Meet No/Date:18/82-	Status:
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	ALC4/2016	OPHTHALMICS PVT LTD	ALC4/2016 15.02.2017	Deferred
	HQ File :01/82/050/00944/AM17/	RLA File :08/24/040/00280/AM17/	Lic.No/Date:0810138861 18.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

429	Case No.:107/16/82- ALC4/2016	Party Name:DALAS BIOTECH LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00924/AM17/	RLA File :05/23/040/00474/AM16/	Lic.No/Date:0510400138 18.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

430	Case No.:20/16/82- ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00837/AM17/	RLA File :05/23/040/00339/AM17/	Lic.No/Date:0510400130 18.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

431	Case No.:54/16/82- ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00871/AM17/	RLA File :22/24/040/00065/AM17/	Lic.No/Date:2210015580 18.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

432	Case No.:108/16/82- ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00925/AM17/	RLA File :05/23/040/00303/AM17/	Lic.No/Date:0510400129 18.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

433	Case No.:89/16/82- ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00906/AM17/	RLA File :05/24/040/00321/AM17/	Lic.No/Date:0510400153 19.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

434	Case No.:26/16/82- ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:18/82- ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00843/AM17/	RLA File :31/83/040/00055/AM17/	Lic.No/Date:3110066375 20.10.2016	Defer Date:22.03.2017
	Decision :Deferred.			

435	Case No.:113/16/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00930/AM17/	RLA File :05/23/040/00346/AM17/	Lic.No/Date:0510400173 20.10.2016	Defer Date:22.03.2017
	Decision :Deferred.			

436	Case No.:80/16/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00897/AM17/	RLA File :05/24/040/00344/AM17/	Lic.No/Date:0510400193 20.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

437	Case No.:53/16/82-ALC4/2016	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00870/AM17/	RLA File :22/24/040/00066/AM17/	Lic.No/Date:2210015582 21.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

438	Case No.:87/16/82-ALC4/2016	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00904/AM17/	RLA File :05/23/040/00287/AM17/	Lic.No/Date:0510400238 24.10.2016	Defer Date:22.03.2017
	Decision :Deferred.			

439	Case No.:13/14/82-ALC4/2016	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00811/AM17/	RLA File :52/24/040/00047/AM17/	Lic.No/Date:5210042055 25.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

440	Case No.:86/16/82-ALC4/2016	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00903/AM17/	RLA File :05/23/040/00351/AM17/	Lic.No/Date:0510400251 25.10.2016	Defer Date:22.03.2017
	Decision :Deferred.			

441	Case No.:51/16/82-ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:2210015583	Defer

	:01/82/050/00868/AM17/	:22/24/040/00067/AM17/	25.10.2016	Date:22.03.2017
Decision : Deferred for want of comments from DoP.				

442	Case No.:67/16/82-ALC4/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00884/AM17/	RLA File :05/24/040/00355/AM17/	Lic.No/Date:0510400261 25.10.2016	Defer Date:22.03.2017
	Decision :Deferred.			

443	Case No.:102/16/82-ALC4/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00919/AM17/	RLA File :05/24/040/00318/AM17/	Lic.No/Date:0510400258 25.10.2016	Defer Date:22.03.2017
	Decision :Deferred.			

444	Case No.:122/16/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00939/AM17/	RLA File :08/24/040/00289/AM17/	Lic.No/Date:0810138976 26.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

445	Case No.:123/16/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00940/AM17/	RLA File :08/24/040/00307/AM17/	Lic.No/Date:0810138972 26.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

446	Case No.:115/16/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00932/AM17/	RLA File :05/23/040/00329/AM17/	Lic.No/Date:0510400281 26.10.2016	Defer Date:22.03.2017
	Decision : Deferred.			

447	Case No.:19/16/82-ALC4/2016	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00836/AM17/	RLA File :05/23/040/00355/AM17/	Lic.No/Date:0510400295 27.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

448	Case No.:130/16/82-ALC4/2016	Party Name:IOL CHEMICALS AND	Meet No/Date:18/82-ALC4/2016	Status: Deferred
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		PHARMACEUTICALS LIMITED	15.02.2017	
	HQ File :01/82/050/00947/AM17/	RLA File :30/24/040/00027/AM17/	Lic.No/Date:3010103875 27.10.2016	Defer Date:22.03.2017
	Decision : Deferred.			

449	Case No.:52/16/82-ALC4/2016	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00869/AM17/	RLA File :22/24/040/00038/AM17/	Lic.No/Date:2210015587 27.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

450	Case No.:14/14/82-ALC4/2016	Party Name:CONCORD BIOTECH LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00812/AM17/	RLA File :08/24/040/00264/AM17/	Lic.No/Date:0810138999 28.10.2016	Defer Date:22.03.2017
	Decision :Deferred for want of comments from DBT.			

451	Case No.:66/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00883/AM17/	RLA File :05/24/040/00339/AM17/	Lic.No/Date:0510400305 28.10.2016	Defer Date:22.03.2017
	Decision : Deferred.			

452	Case No.:71/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00888/AM17/	RLA File :05/24/040/00360/AM17/	Lic.No/Date:0510400306 28.10.2016	Defer Date:22.03.2017
	Decision : Deferred.			

453	Case No.:11/16/82-ALC4/2016	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00828/AM17/	RLA File :31/83/040/00094/AM17/	Lic.No/Date:3110066388 31.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

454	Case No.:18/16/82-ALC4/2016	Party Name:HONOUR LAB LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00835/AM17/	RLA File :09/24/040/00417/AM17/	Lic.No/Date:0910064330 31.10.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

455	Case No.:15/14/82-ALC4/2016	Party Name:MICRO LABS LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00813/AM17/	RLA File :07/24/040/00255/AM17/	Lic.No/Date:0710110609 02.11.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

456	Case No.:16/14/82-ALC4/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00814/AM17/	RLA File :04/24/040/00133/AM17/	Lic.No/Date:0410162482 10.11.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

457	Case No.:65/16/82-ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00882/AM17/	RLA File :31/83/040/00106/AM17/	Lic.No/Date:3110066397 15.11.2016	Defer Date:22.03.2017
	Decision :Deferred.			

458	Case No.:134/16/82-ALC4/2016	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00951/AM17/	RLA File :52/24/040/00054/AM17/	Lic.No/Date:5210042082 05.12.2016	Defer Date:22.03.2017
	Decision : Deferred for want of comments from DoP.			

459	Case No.:135/16/82-ALC4/2016	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Deferred
	HQ File :01/82/050/00952/AM17/	RLA File :52/24/040/00055/AM17/	Lic.No/Date:5210042083 05.12.2016	Defer Date:22.03.2017
	Decision :Deferred for want of comments from DoP.			

460	Case No.:144/16/82-ALC4/2016	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File :01/82/050/00961/AM17/	RLA File :09/24/040/00502/AM17/	Lic.No/Date:0910064500 21.12.2016	Defer Date:
	Decision :Already approved in NC 16/82			

461	Case No.:2/18/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2016 15.02.2017	Status: Approved
	HQ File	RLA File	Lic.No/Date:0910064625	Defer Date:

:01/82/050/01177/AM17/	:09/24/040/00587/AM17/	01.02.2017	
Decision : The Committee decided to ratify norms based on SION A-3648 published vide PN No.64 dated 17.03.2016 or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

**Manual Agenda of NC Meeting No.18/82/2016
Scheduled to be held on 15.02.2017 but actually held on 22.02.2017**

Case No. B- 01 M.No.18/AM-17 Date 15.02.2017	M/s. Polydrug laboratories Pvt.Ltd. File No.01/82/50/900/AM16 RLA File No.03/95/40/00219/AM16 Adv.Auth.No.0310797101 dt.07.07.2015
Decision: The Committee considered this case for amendment in the description of import item "Methyl Isopropyl amine" to "Mono Isopropyl Amine" as per agenda. The representative of D/o Pharmaceuticals stated in the meeting that both the items are different. Therefore, for calculation of quantity of import item Mono Isopropyl Amine, information as per Appendix 33 is required. The Committee accordingly, decided to call for information as per appendix 33 from the firm and deferred the case.	

Case No. B- 02 M.No.18/AM-17 Date 15.02.2017	M/s. The Andhra Sugars Ltd. File No.01/82/171/37AM17
Decision: The Committee considered the request of M/s. The Andhra Sugars Ltd. for modification/amendment in the description of export item to read as "Acetyl Salicylic Acid (Aspirin)" instead of "Acetyl Salicylic Acid" mentioned in SION A-39 as per agenda.	
The Committee deferred the case and to be relisted in next meeting.	

Case No.: 24/41/82-ALC4/2011	Party Name: TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date: 41/82-ALC4/2011 10.01.2012	Status: Case Approved	
HQ File :01/82/050/01025/AM12/	RLA File :34/24/040/00155/AM12/	Lic.No/Date: 3410032100 04.11.2011	Defer Date:	
Decision : Committee considered the case as per agenda and in the light of written comments forwarded by Department of Chemicals and Petrochemicals vide their U.O No. 14010/8/2010-Ch.II dated 30.8.2010 and in consultation with the technical authorities present in the meeting and also based on details of manufacturing process furnished by the firm, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Triphenyl Phosphonium Bromide	1 kg		Triphenyl Phosphine	0.850 kg
			Ethyl Bromide	0.360 kg
			Acetonitrile	0.100 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:195/3/82-ALC4/2014	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:3/82- ALC4/2014 08.05.2014	Status:Case Approved										
HQ File :01/82/050/00199/AM15/	RLA File :34/24/040/00249/AM14/	Lic.No/Date:3410039038 17.01.2014	Defer Date:										
259 Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/16/2014-Ch. II dated 13.06.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Export Quantity</th> <th>S.No.</th> <th>Import items</th> <th>Quantity Allowed</th> </tr> </thead> <tbody> <tr> <td>CALCIUM BUTYRATE</td> <td>1 kg</td> <td>1</td> <td>BUTYRIC ACID</td> <td>0.788 kg</td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Export Quantity	S.No.	Import items	Quantity Allowed	CALCIUM BUTYRATE	1 kg	1	BUTYRIC ACID	0.788 kg
Export product	Export Quantity	S.No.	Import items	Quantity Allowed									
CALCIUM BUTYRATE	1 kg	1	BUTYRIC ACID	0.788 kg									

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		3.	TETRA HYDRO FURAN	1.70
		4.	DIMETHYL FORMAMIDE	2.00

RA concerned may take further necessary action as per above decision of NC

Case No.B 425	M/s. SALVI CHEMICAL INDUSTRIES LIMITED
Norms Committee Meeting No.25/AM13	F.No. 01/82/050/00993/AM12/DES III
Meeting Date: 29.11.2012	RA F.No. 03/95/040/00718/AM12
Advance licence No. & date	0310670262 dated 13.12.2011
Decision: It was noticed that this case has already been approved in NC meeting no. 25/82 dated 29.11.2012. Hence the case was withdrawn.	

Case No.B 426	M/s. Arch Pharmalabs Limited, Mumbai
Norms Committee Meeting No.27/AM13	F.No. 01/82/050/00870/AM 09/DES III (Pt.)
Meeting Date: 31.12.2012	R.A File No. 03/94/040/00393/AM 09
Adv. Lic. No. 0310481979 dated 8.8.2008	
Decision: It was decided to send the request of the firm to Department of Pharmaceuticals again for their comments. Accordingly, the case was deferred for 24.01.2013.	

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Case No.B 427	M/s. PREGNA INTERNATIONAL LTD.
Norms Committee Meeting No.27/AM13	F.No. 01/82/050/00941/AM 13/DES III
Meeting Date: 31.12.2012	R.A File No. 03/95/040/006353/AM 12
Adv. Lic. No. 0310665072 dated 15.11.11	
Decision: Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 46011/22/2008-PC-II dated 03.12.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	
1. Item to be exported	Quantity
Intrauterine Contraceptive Device Copper 380 AG	1 No.
Raw material recommended to be imported	Quantity / kg

1.	COPPER WIRE WITH SILVER CORE	0.000455 kg
2.	HDPE GRANULES	0.000130 kg
3.	POUCHES (PLASTIC)	Net + 10%
4.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000560 kg
5.	PVC GRANULES	0.000736 kg
6.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000059 kg
7.	POLYPROPYLENE GRANULES	0.002092 kg

2. Item to be exported		Quantity
INTRA UTERINE CONTRACEPTIVE DEVICE-CU 200 AG		1 No.
Raw material recommended to be imported		Quantity / kg
1.	COPPER WIRE WITH SILVER CORE	0.000190 kg
2.	HDPE GRANULES	0.000130 kg
3.	POUCHES (PLASTIC)	Net + 10%
4.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000557 kg
5.	PVC GRANULES	0.000728 kg
6.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000580 kg
7.	POLYPROPYLENE GRANULES	0.002092 kg

3. Item to be exported		Quantity
INTRA UTERINE CONTRACEPTIVE DEVICE-CU 375		1 No.
Raw material recommended to be imported		Quantity / kg
1.	COPPER WIRE (99.99% PURITY)	0.000416 kg
2.	HDPE GRANULES	0.001385 kg
3.	POUCHES (PLASTIC)	Net + 10%
4.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.0000775 kg
5.	PVC GRANULES	0.000695 kg
6.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000035 kg

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4. Item to be exported		Quantity
INTRA UTERINE CONTRACEPTIVE DEVICE-COPPER T 380 A		1 No.
Raw material recommended to be imported		Quantity / kg
1.	COPPER WIRE (99.99% PURITY)	0.000204 kg
2.	HDPE GRANULES	0.001202 kg
3.	POUCHES (PLASTIC)	Net + 10%
4.	COPPER TUBE (99.99% PURITY)	0.000169 kg
5.	POLYPROPYLENE GRANULES	0.001543 kg
6.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000415 kg
7.	PVC GRANULES	0.000658 kg
8.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000177 kg

5. Item to be exported		Quantity
INTRA UTERINE CONTRACEPTIVE DEVICE- COPPER T 380 A WITH SAFE LOAD		1 No.
Raw material recommended to be imported		Quantity / kg
1.	COPPER WIRE (99.99% PURITY)	0.000204 kg
2.	HDPE GRANULES	0.001203 kg
3.	POUCHES (PLASTIC)	Net + 10%
4.	COPPER TUBE (99.99% PURITY)	0.000169 kg
5.	POLYPROPYLENE GRANULES	0.001742 kg
6.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000415 kg
7.	PVC GRANULES	0.00661 kg
8.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000178 kg
9.	POLYPROPYLENE GRANULES	0.002918 kg

RA concerned may take further necessary action as per above decision of NC

F. No.35011/437/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Alchem International (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/539/AM-16/DES-3/610 dated the 15/7/15 vide which application from M/s Alchem International (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Digoxin**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Digitalis Lanata Leaves	266.64kg/kg Digoxin export

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/268/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals



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Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Nutra Specialities Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/75/AM-16/DES-3/17 dated the 11/06/15 vide which application from M/s. Nutra Specialities Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sitagliptin Phosphate (APIs/ Bulk Drugs)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Norms applied by the firm does not match with the yields given by the firm i.e. 90% X 90.05% X 90% in 3 step reactions. Detailed calculations/justification may be furnished by the firm.
- (b) Past production vis-à-vis Actual consumption of imported inputs duly certified by Cental Excise Authorities may be furnished in support of their claim.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/240/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/104/AM-16/DES-3/105 dated the 16/06/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **N-(4-fluorobenzyl) 5-hydroxy-1-methyl-2-(2-[(5-methyl-1,3,4-oxadiazol-2-yl)carbonyl]amino} propan-2-yl)-6-oxo-1,6-dihydro pyrimidine-4-carboxamide**. This department has examined the matter and it is requested that DGFT may call "Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities".

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/264/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/125/AM-16/DES-3/(24)(11) dated the 11/06/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **5-Chlorothiophene-2-Carboxylic Acid (5-CTA)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Thiophene	1.04

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:12/10/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:12/82-ALC4/2014 10.12.2014	Status: Approved
HQ File :01/82/050/00926/AM15/	RLA File :34/24/040/00100/AM15/	Lic.No/Date:3410040395 23.07.2014	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/164/2011-Ch. II dated 12.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export product	Export Qty.	S.No.	Import items
3,5-Dimethylbenzoyl Chloride (DMBC) Assay: Min 99%	1 kg	1	Mesiyylene / 1,3,5-Trimethyl benzene Assay: Min 99%
Quantity Allowed 1.128 kg			
RA may take appropriate action as per the decision of Norms Committee.			

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Case No. B-93	M/s. Shiva Pharma. Ltd.,										
Meeting No.10/AM15 dated – 13.11.2014	File No. 01/82/050/01586/AM11/DES-III										
RAF.No. 34/24/040/00271/AM11	Adv. Lice. No. 3410029154 dated 24.01.2011										
Decision : Committee considered the case as per agenda and in consultation with the technical authority present in the meeting, it was decided to amend the description of export product in the minutes of the NC meeting no. 46/82 dated 15.02.2011 as details given below. The rest of the minutes would remain same. <table border="1"> <tr> <td>From</td> <td>To</td> </tr> <tr> <td>Export Product as allowed by NC</td> <td>Export Product as applied by the firm</td> </tr> <tr> <td>n-Valeryl Chloride</td> <td>Valeryl Chloride / n-Valeryl Chloride</td> </tr> <tr> <td>Import items as allowed by NC</td> <td>Import items as applied by the firm</td> </tr> <tr> <td>n-Valeric Acid</td> <td>Valeric Acid / n-Valeric Acid</td> </tr> </table>		From	To	Export Product as allowed by NC	Export Product as applied by the firm	n-Valeryl Chloride	Valeryl Chloride / n-Valeryl Chloride	Import items as allowed by NC	Import items as applied by the firm	n-Valeric Acid	Valeric Acid / n-Valeric Acid
From	To										
Export Product as allowed by NC	Export Product as applied by the firm										
n-Valeryl Chloride	Valeryl Chloride / n-Valeryl Chloride										
Import items as allowed by NC	Import items as applied by the firm										
n-Valeric Acid	Valeric Acid / n-Valeric Acid										
RA may take appropriate action as per the decision of Norms Committee.											

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Case No.:45/14/82-ALC4/2011	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved																											
HQ File :01/82/050/00436/AM12/	RLA File :34/24/040/00035/AM12/	Lic.No/Date:3410030424 31.05.2011																												
Decision : Committee considered case as per agenda and in light of earlier decision taken in 1/11 meeting held on 06.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-																														
86	<table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="3">Monobutyl Tin Trichloride</td> <td rowspan="3">1 kg</td> <td>1.</td> <td>Tin Ingots</td> <td>0.497 kg</td> </tr> <tr> <td>2.</td> <td>Aluminium Grits/Granules</td> <td>0.062kg</td> </tr> <tr> <td>3.</td> <td>Butene-1</td> <td>0.450 kg</td> </tr> <tr> <td rowspan="3">Di-n-Butyl Tin Oxide</td> <td rowspan="3">1 kg</td> <td>1.</td> <td>Tin Ingots</td> <td>0.564 kg</td> </tr> <tr> <td>2.</td> <td>Aluminium Grits/Granules</td> <td>0.096 kg</td> </tr> <tr> <td>3.</td> <td>Butene-1</td> <td>0.730 kg</td> </tr> </tbody> </table>			Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Monobutyl Tin Trichloride	1 kg	1.	Tin Ingots	0.497 kg	2.	Aluminium Grits/Granules	0.062kg	3.	Butene-1	0.450 kg	Di-n-Butyl Tin Oxide	1 kg	1.	Tin Ingots	0.564 kg	2.	Aluminium Grits/Granules	0.096 kg	3.	Butene-1	0.730 kg
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		2.	Aluminium Grits/Granules	0.096 kg																										
		3.	Butene-1	0.730 kg																										
RA concerned may take further necessary action as per above decision of NC.																														

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TL-12024/30/2016-GC and F-DCMSME
Government of India
Ministry of Micro, Small and Medium Enterprises
Office of Development Commissioner (MSME)
(Chemical Division)

7th Floor, Nirman Bhawan,
New Delhi-110108

16th February, 2017

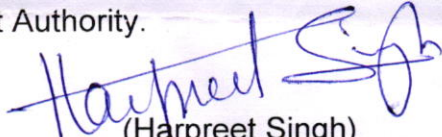
OFFICE MEMORANDUM

Subject: Ratification of the norms in respect of advance authorization No. 0310792363 dated 24.01.2014, under Para 4.7 of HBP obtained by M/s National Tube Industries, Mumbai.

Please refer to above referred application of advance authorization No. 0310792363 dated 24.01.2014 requesting ratification of the norms for the Export of Silicone oil 1.0 and 2.0 cst. The application has been examined and following information/details may please be arranged from M/s National Tube Industries, Mumbai so as to decide the norms of advance license:-

1. Technical specifications differentiating between Silicone oil as import input and Silicone oil as export product, as same ITCHS code has been stated for both in the application.
2. The details of ratified norms by NC Committee in respect of erstwhile advance authorization dated 3.12.2014, as stated in the application.
3. List of machinery/equipments employed in the manufacture of Export product (Silicone oil), especially for the processes/steps stated in the process flow chart/sheet along with a brief outlined process.
4. The uses and applications of export product.
5. Details of the recovery or re-activation of Sulfonated Siloxane, used as catalyst in the polymerization to manufacture Silicone oil.
6. Status of the Exporter, i.e whether M/s National Tube Industries is an importer & Supplier of Chemicals or Manufacturer Exporter. If it is manufacturer Exporter, the address of manufacturing unit may be provided.
7. Rectification of discrepancies in the undertakings submitted in the application in respect of Declaration /undertakings in terms of Para 4.7/4-4-2 of hand book of procedures.

This issues with the approval of competent Authority.


(Harpreet Singh)
Asstt. Director (Chemical)

To.

✓
Shri Nirmal Kumar(Dy. Director)
R.No.303, O/o Director General of Foreign Trade,
DES-III Section, Udyog Bhawan,
New Delhi

U.S. Department of State
Office of the Secretary
Washington, D.C. 20520

February 1971

February 1971

Subject: [illegible]
Reference: [illegible]

Enclosed for the [illegible] are [illegible] copies of [illegible] and [illegible] copies of [illegible].

The [illegible] of [illegible] is [illegible] and [illegible] is [illegible].

Very truly yours,
[illegible]

Enclosed for the [illegible] are [illegible] copies of [illegible] and [illegible] copies of [illegible].

The [illegible] of [illegible] is [illegible] and [illegible] is [illegible].

Very truly yours,
[illegible]

Enclosed for the [illegible] are [illegible] copies of [illegible] and [illegible] copies of [illegible].

Very truly yours,
[illegible]

Enclosed for the [illegible] are [illegible] copies of [illegible] and [illegible] copies of [illegible].

Very truly yours,
[illegible]

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Case No.:166/3/82-ALC4/2014	Party Name:VIJAY PERFUMES PVT.LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	Status: Approved	
HQ File :01/82/050/00170/AM15/	RLA File :03/95/040/00916/AM14/	Lic.No/Date:0310770668 18.02.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/355/2014-PI(Norms) dated 28.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
108 N-Methyl Benzothiazene Methyl Ester	1 kg	1.	Sodium Saccharine BP/USP/IP	1.29
		2.	Dimethyl Formamide	0.50
		3.	Sodium Metal	0.337
		4.	Methyl Alcohol	1.55
		5.	Acetone	0.645
		6.	Xylene	0.645
		7.	Methyl Chloro Acetate	0.98
RA may take appropriate action as per the decision of Norms Committee.				

Udyog Bhawan, New Delhi,
Dated: September, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s BTL Exports (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/104, 1005, 1842/AM-17/DES-3/315, 316, 317 dated the 29/7/16 vide which application from M/s BTL Exports (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ascorbic acid coated BP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

1. Copy of valid drug manufacturing license for the export product with approved composition.
2. Firm has shown 5% wastage in one application and 22% wastage in another application. Justification for such variation may be furnished.
3. Firm has shown use of 50 liters of stearyl alcohol with 1000kg ascorbic acid in flow diagram. However, in the CA certificate, it is shown as 1:1 by weight. Technical justification for such variation may be furnished. Actual content of stearyl alcohol in export product may be furnished.
4. CoA/Test report of the export product vis-à-vis specification given in British Pharmacopoeia may be furnished.
5. Past production vis-à-vis actual consumption of import item duly certified by Central Excise Authorities may be furnished.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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Case No.:13/49/82-ALC4/2011	Party Name:RIDDHI PHARMA	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved															
HQ File :01/82/050/01322/AM12/	RLA File :34/24/040/00228/AM12/	Lic.No/Date:3410033125 06.02.2012	Defer Date:															
227 Decision : Committee considered case as per agenda and in the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/76/2010-Ch.II dated 27.9.2010 and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:- <table border="1" style="width: 100%; border-collapse: collapse; margin-top: 10px;"> <thead> <tr> <th style="width: 30%;">Export Product</th> <th style="width: 10%;">Export Qty.</th> <th style="width: 5%;">S.No.</th> <th style="width: 40%;">Name of Item of import</th> <th style="width: 15%;">Quantity allowed</th> </tr> </thead> <tbody> <tr> <td>1,3 Dichloro Acetone</td> <td>1 kg</td> <td>1.</td> <td>1,3 Dichloro-2-Propanol</td> <td>1.069 kg</td> </tr> <tr> <td></td> <td></td> <td>2.</td> <td>Sodium Dichromate</td> <td>1.70 kg</td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	S.No.	Name of Item of import	Quantity allowed	1,3 Dichloro Acetone	1 kg	1.	1,3 Dichloro-2-Propanol	1.069 kg			2.	Sodium Dichromate	1.70 kg
Export Product	Export Qty.	S.No.	Name of Item of import	Quantity allowed														
1,3 Dichloro Acetone	1 kg	1.	1,3 Dichloro-2-Propanol	1.069 kg														
		2.	Sodium Dichromate	1.70 kg														

F. No.35011/634/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 12th March, 2013

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s. Promed Exports Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/614/AM13/DES-3/778 dated the 03/07/12 vide which an application from M/s. Promed Exports Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cyclomed Eye Drops 1% 5ml (Net content of bulk drug=92.593 kgs)**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Cyclopentolate HCL	51.0 mg per 5 ml vial

2.

This issues with the approval of Director (Cost).

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

Udyog Bhawan, New Delhi,
Dated: 23 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Mylan Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1340/AM-16/DES-3/1420 dated the 11/1/16 vide which application from M/s Mylan Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Lumefantrine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

The firm was advised to furnish following details:-

1. Complete technical detail as per appendix-33 showing % yield on molar basis, recovery of solvent etc.
2. Copy of technical literature in support of the yield envisaged above.
3. Past production vis-à-vis actual consumption of all imported inputs duly certified by central excise authorities.

DGFT may again be advised to call above details from the firm.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Udyog Bhawan, New Delhi,
Dated: 5, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Fermenta Biotech Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1078/AM-16/DES-3/1191 dated the 9/12/15 vide which application from M/s Fermenta Biotech Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ergocalciferol oral solution USP (vitamin D2 1.0 to 4.0 MIU in edible oil-soyabean/corn/arachis/MCT oil)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

1. The firm has shown wide range of Vitamin D2 in the export product. Specific strength of the oral solution in terms of Vitamin D2 may be furnished.
 2. Detailed working on the norms applied may also be given.
2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/109/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Venus Renedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1354/AM-15/DES-3/1290 dated the 04/03/15 vide which application from M/s. Venus Renedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Fluorouracil Solution for Injection 250mg/5ml & 500mg/10ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	5-Fluorouracil BP	275mg/5ml vial <u>And</u> 550mg/10ml vial

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/410/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals



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Udyog Bhawan,
New Delhi, the January, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s. Shasun Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/275 & 252/AM15/DES-3/421 & 419 dated the 25/07/14 vide which an application from M/s. Shasun Pharmaceuticals Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Paroxetine Tablets**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

Paroxetine Hydrochloride -----11.10mg/10mg tablets
-----22.20mg/20mg tablets
-----33.30mg/30mg tablets
& -----44.40mg/40mg tablets

2. This issues with the approval of Director (PI).

(Raj Kumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Udyog Bhawan,
New Delhi, the 13th July, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Jubilant Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/842/AM12/DES-3/1338 dated the 29/10/11 vide which an application from M/s Jubilant Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Donepezil Tabs 5 mg and 10 mg**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Export Product	Import Item	Qty. Recommended
Donepezil Tablets 5 mg	Donepezil Hydrochloride	5.0 mg/5 mg tablets
Donepezil Tablets 10 mg	Donepezil Hydrochloride IH (US)	10.0 mg/10 mg tablets

2. This issues with the approval of Economic Advisor.

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

200/200
Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Biological E. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/241/AM-17/DES-3/307 dated the 13/7/16 vide which application from M/s Biological E. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Noscapine BP/JP/USP (min. 98.5%)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

- 1) CoA of the import item from foreign supplier.
- 2) Past production vis-à-vis actual consumption of imported input duly certified by central excise authorities.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Strides Shasun Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/130 & 129/AM-17/DES-3/98 & 97 dated the 23/5/16 vide which application from M/s Strides Shasun Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Gabapentin Tablets USP 600mg & 800mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call copy of master-batch formula duly certified by their Q.C. incharge for the export of gabapentin 600mg tablets and 800mg tablets.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

Shastri Bhawan, New Delhi,
Dated February 14, 2017

Office Memorandum

Subject: - Application of M/s Jodas Expoin Pvt. Ltd. for norms against Injectable Formulations.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00071/AM-17/DES-III/106 dated the 23/05/2016 vide which application from M/s. Jodas Expoin Pvt. Ltd., was sent to this Department for fixation of norms under para: 4.7 for the export of (i) **Ceftazidime for injection 2.0 gm**, (ii) **Ceftazidime of injection 1.0 gm**, (iii) **Ceftazidime for Injection 500 mg**, (iv) **Gemcitabine for Injection 1000 mg**, (v) **Gemcitabine for Injection 200 mg**, (vi) **Polymyxin B for Injection 5,00,000 units' vial** & (vii) **Polymyxin B for Injection 2,50,000 units' vial**. This Department has examined the matter and the norms against the above product are furnished as follows: -

Product to be Exported			Raw materials to be Imported	
S. No	Description	Qty	Description	Quantity recommended for 1000 bottles
1.	Ceftazidime for injection 2.0 gm (each vial contains Sterile mixture of Ceftazidime Pentahydrate with Sodium Carbonate as buffer in the ratio of 1000 mg + 118 mg)	100 vials	Sterile mixture of Ceftazidime Pentahydrate with Sodium Carbonate as buffer (1000 mg : 118 mg)	273.24 gm
2.	Ceftazidime of injection 1.0 gm (each vial contains Sterile mixture of Ceftazidime Pentahydrate with Sodium Carbonate as buffer in the ratio of 1000 mg + 118 mg)	100 vials	Sterile mixture of Ceftazidime Pentahydrate with Sodium Carbonate as buffer (1000 mg : 118 mg)	136.62 gm
3.	Ceftazidime for Injection 500 mg (each vial contains Sterile mixture of Ceftazidime Pentahydrate with Sodium Carbonate as buffer in the ratio of 1000 mg + 118 mg)	100 vials	Sterile mixture of Ceftazidime Pentahydrate with Sodium Carbonate as buffer (1000 mg : 118 mg)	68.31 gm
4.	Gemcitabine for Injection 1000 mg (each vial contains Gemcitabine Hydrochloride equivalent to Gemcitabine 1000 mg)	100 vials	Gemcitabine Hydrochloride	119.566 gm
5.	Gemcitabine for Injection 200 mg (each vial contains Gemcitabine Hydrochloride equivalent to Gemcitabine 200 mg)	100 vials	Gemcitabine Hydrochloride	23.913 gm
6.	Polymyxin B For Injection 5,00,000 Units (Each Vial Contains Polymyxin B Sulphate equivalent to 5,00,000 units)	100 vials	Polymyxin B Sulphate	6.2 gm
7.	Polymyxin B for Injection 2,50,000 units vial (Each Vial Contains Polymyxin B Sulphate equivalent to 2,50,000 units)	100 vials	Polymyxin B Sulphate	3.2 gm

2) *Considering the co-relation between the molecular weights of bases of concerned APIs and salts of each of the 3 types of injections of standard strengths, DGFT may be advised to consider the above norms for publication of SION as well.*

3) This issues with the approval of competent authority.

Directorate General of Foreign Trade,
Department of Commerce,
(Shri Nirmal Kumar, Dy DGFT),
Udyog Bhawan, New Delhi/Email: nirmal.kumar65@nic.in

(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23323292/Email: barn.khast@nic.in

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Case No. C-20	M/s Encee Aromatics Pvt Ltd			
Meeting No. 14/AM14 dated – 24.10.2013	F.No. 01/82/162/00020/AM10/DES-III			
Decision: Committee considered the case as per agenda and in the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/53/2012-Ch. II dated 05.08.2013, it was decided to ratify the norms, under Para 4.2.2 of HBP v 1 as per details given below:				
Export Product	Export Qty.	S.No	Import Item	Qty. allowed kg/kg
Enamber/Kephalis/Tetrambrone	1 kg	1.	Triethyl Orthoformate	2.400 kg
		3.	Di Acetone Alcohol	5.720 kg
RA concerned may take further necessary action as per above decision of NC.				

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Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Optimus Drugs (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/266/AM-17/DES-3/228 dated the 6/7/16 vide which application from M/s Optimus Drugs (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	2-deoxy-2-fluoro-2-methyl uridine	0.90kg
2	N-[(S)-(2,3,4,5,6-pentafluoro phenoxy) phenoxy phosphinyl]-L-Alanine 1-methylethyl ester	1.92kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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Case No.: 28/17/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status: Case Approved																				
HQ File :01/82/050/00890/AM14/	RLA File :09/24/040/00267/AM14/	Lic.No/Date:0910057604 18.09.2013	Defer Date:																				
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/761/2013-PI(Norms) dated 04.03.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:																							
102	<table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty. allowed kg/kg</th> </tr> </thead> <tbody> <tr> <td rowspan="4">BENZHYDRYL THIOACETAMIDE</td> <td rowspan="4">Kg</td> <td>1.</td> <td>HYDRO BROMIC ACID</td> <td>1.20</td> </tr> <tr> <td>2.</td> <td>THIO UREA</td> <td>0.45</td> </tr> <tr> <td>3.</td> <td>BENZHYDROL</td> <td>0.99</td> </tr> <tr> <td>4.</td> <td>2-CHLORO ACETAMIDE</td> <td>0.50</td> </tr> </tbody> </table>	Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg	BENZHYDRYL THIOACETAMIDE	Kg	1.	HYDRO BROMIC ACID	1.20	2.	THIO UREA	0.45	3.	BENZHYDROL	0.99	4.	2-CHLORO ACETAMIDE	0.50			
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg																			
BENZHYDRYL THIOACETAMIDE	Kg	1.	HYDRO BROMIC ACID	1.20																			
		2.	THIO UREA	0.45																			
		3.	BENZHYDROL	0.99																			
		4.	2-CHLORO ACETAMIDE	0.50																			
A may take appropriate action as per the decision of Norms Committee.																							

F. No.35011/505/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the 21st October, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/85/AM14/DES-3/15 dated the 15/05/13 vide which representation from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Dibenzoyl-d-Tartaric Acid**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	D-(-)-Tartaric Acid	0.52

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri R.C. Meena, Dy. DGFT), Udyog Bhawan, New Delhi.

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Case No.:50/14/82- ALC4/2013	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:14/82- ALC4/2013 24.10.2013	Status: Apporved
HQ File :01/82/050/00635/AM14/	RLA File :05/24/040/00195/AM14/	Lic.No/Date:0510364317 03.09.2013	Defer Date:

315 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/28/2012-Ch II dated 28.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
MENTHOL	1 kg	1.	META - CRESOL ABOVE 98.5% PURE	1.50 kg
		2.	ISO PROPYL ALCOHOL	1.80 kg

A may take appropriate action as per the decision of Norms Committee.

No.35011/819/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 5, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Kopran Research Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1443/AM-16/DES-3/1421 dated the 11/1/16 vide which application from M/s Kopran Research Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin Dihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Azithromycin amine	1.00kg
2	Acetone	0.90kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/316/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the 03th July, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Promed Exports Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1163/AM13/DES-3/1290 dated the 18/03/13 vide which an application from M/s. Promed Exports Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Irifrin Eye Drops 2.5% 5ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Phenyl Ephrine Hydrochloride	127.50mg/5ml pack

2.

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

F. No.35011/218/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

245 ¹⁸/₂₄₅
Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Unimax Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/191/AM-16/DES-3/153 dated the 17/06/15 vide which application from M/s. Unimax Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Prednisolone Sodium Phosphate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Prednisolone	0.839

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.: 40/4/82-ALC4/2013	Party Name: KLJ PLASTICIZERS LTD,	Meet No/Date: 4/82- ALC4/2013 16.05.2013	Status: Case Approved																			
HQ File :01/82/050/00081/AM14/	RLA File :05/23/040/00171/AM13/	Lic.No/Date: 0510332241 22.08.2012	Defer Date:																			
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O no. 14010/36/2011-Ch. II dated 16.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																						
45	<table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="4">Kanatol-1056 (packed in 1277 Nos. of HM- HDPE Drums made of HM- HDPE Blowing Grade</td> <td rowspan="4">1 kg</td> <td>1</td> <td>Phthalic Anhydride</td> <td>0.425 kg</td> </tr> <tr> <td>2.</td> <td>Sabutol</td> <td>0.227 kg</td> </tr> <tr> <td>3.</td> <td>2-Propyl Heptanol</td> <td>0.460 kg</td> </tr> <tr> <td>4.</td> <td>HM-HDPE Drums made of HM-HDPE blowing grade</td> <td>Relevant, as per packing policy</td> </tr> </tbody> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Kanatol-1056 (packed in 1277 Nos. of HM- HDPE Drums made of HM- HDPE Blowing Grade	1 kg	1	Phthalic Anhydride	0.425 kg	2.	Sabutol	0.227 kg	3.	2-Propyl Heptanol	0.460 kg	4.	HM-HDPE Drums made of HM-HDPE blowing grade	Relevant, as per packing policy		
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RA may take appropriate action as per the decision of Norms Committee.																						

F. No.35011/464/2013-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the June, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Srimi Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1416/AM-15/DES-3/1425 dated the 12/03/15 vide which application from M/s. Srimi Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Tadalafil**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(1R,3R)-1,2,3,4 Tetrahydro-2-Chloro Acetyl-1(3,4-Methylenedioxyphenyl)-9H-Pyrido[3,4-B]-Indole-3-Carboxylate (TAD40)	1.65

This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Udyog Bhawan,
New Delhi, the August, 2014

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Intas Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/839/AM-14/DES-3/983 dated the 06/02/14 vide which application from M/s. Intas Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Spironolactone Tablets BP 25 mg, 50 mg and 100 mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	For Export of 1000 NOS Tablets (Qty. in kgs)		
		25 mg Tablets	50 mg Tablets	100 mg Tablets
1.	Spironolactone	0.0255	0.0510	0.102
2.	Lactose	0.0750	0.150	0.300
3.	Magnesium stearate	0.0015	0.003	0.006
4.	Povidone 25	0.0018	0.0035	0.0070
5.	Poly Ethylene Glycol 400	0.0006	0.0012	0.0024
6.	Pregelatinised Starch	0.0350	0.070	0.140
7.	Purified Talc	0.0038	0.0075	0.0150
8.	Titanium Dioxide	0.0005	0.001	0.0019
9.	Colloidal Anhydrous Silica	0.0005	0.0010	0.0020
10.	Hypromellose	0.0030	0.0060	0.0120
11.	Sply Plain Shipper	Relevant, As per packing policy.		

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/634/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 12th March, 2013

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s. Promed Exports Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/614/AM13/DES-3/778 dated the 03/07/12 vide which an application from M/s. Promed Exports Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cyclomed Eye Drops 1% 5ml (Net content of bulk drug=92.593 kgs)**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Cyclopentolate HCL	51.0 mg per 5 ml vial

2.

This issues with the approval of Director (Cost).

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

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F. No.35011/44/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Dr. Reddy Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1117/AM-16/DES-3/1837 dated the 15/3/16 vide which application from M/s Dr. Reddy Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Paricalcitol Injection USP 2mcg/ml, 5mcg/ml, 10mcg/2ml 5mcg/ml single dose vial, 10mcg/2ml 5mcg/ml multidose vial**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import/Export item	Norms Recommended
1	Paricalcitol USP for export of 2mcg/ml injections- 595548 nos. vials	1.21gm
2	Paricalcitol USP for export of 5mcg/ml injections- 136890 nos. vials	0.70gm
3	Paricalcitol USP for export of 10mcg/2ml, single dose injections- 8124 nos. vials	0.080gm
4	Paricalcitol USP for export of 10mcg/2ml, multi dose injections- 240000 nos. vials	2.45gm

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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Case No. B-96	M/s Kairav Chemoforbe Industries Ltd																		
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/050/00819/AM12/DES-III																		
RLA F. No. 03/94/040/00413/AM12	Adv. Lic. No. 0310646512 dated 04.08.2011																		
In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/127/2012-Ch. II dated 05.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th> <th>Export Quantity</th> <th>S.No</th> <th>Import Product</th> <th>Quantity Allowed kg/kg</th> </tr> </thead> <tbody> <tr> <td>1,4 Dioxane</td> <td>1 kg</td> <td>1.</td> <td>Mixed Ethylene Glycol</td> <td>1.802 kg</td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.					Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg	1,4 Dioxane	1 kg	1.	Mixed Ethylene Glycol	1.802 kg					
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg															
1,4 Dioxane	1 kg	1.	Mixed Ethylene Glycol	1.802 kg															

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Udyog Bhawan, New Delhi,
Dated: November, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Malladi Drugs & Pharmaceuticals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/402 & 400/AM-17/DES-3/476 & 495 dated the 23/8/16 & 24/8/2016 vide which application from M/s Malladi Drugs & Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(4S,5R)-(-)-4-methyl-5-phenyl-2-oxazolidinone (chiral oxazolidinone)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

1. Complete technical details as per Appendix-33.
 2. Past production vis-à-vis actual consumption of all imported inputs duly certified by Central Excise Authorities.
2. This issues with the approval of competent authority.

(Barnali Khastgir)
Under Secretary to the Government of India
PH:- 23323292

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/700/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

18/278, 279
818 + 279
Udyog Bhawan,
New Delhi, the 01st April, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Agio Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/545/AM-14/DES-3/667 dated the 15/10/13 vide which application from M/s. Agio Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Albenox 2.5% suspension 1000 ml etc., (10 Export Item)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Export Product	Import Item	Qty. recommended for 1 No.
1	Albendazole oral suspension, 2.5% w/v, 1000 ml	Albendazole	0.0255 kg
2	Albendazole oral suspension 10% w/v, 1000 ml	-do-	0.102 kg
3	Albendazole bolus 600 mg	-do-	612 mg
4	Albendazole bolus 2500 mg	-do-	2550 mg
5	Albendazole oral suspension, 10% w/v, 1000 ml	-do-	0.102 kg
6	Albendazole bolus 2500 mg	-do-	2550 mg
7	Albendazole bolus 1500 mg	-do-	1530 mg
8	Albendazole bolus 600 mg	-do-	612 mg
9	Albendazole 600 mg+Oxyclozamide 300 mg Tablet	-do-	612 mg
10	Albendazole bolus 300 mg	-do-	306 mg

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri R.C. Meena, Dy. DGFT),
Udyog Bhawan, New Delhi

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Case No.:1/1/82-ALC4/2013	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:1/82- ALC4/2013 04.04.2013	Status:Case Approved													
HQ File :01/82/050/01359/AM13/	RLA File :04/24/040/00245/AM13/	Lic.No/Date:0410143108 06.02.2013	Defer Date:													
268 Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/150/2011/Ch. II dated 18.4.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th> <th>Export Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Keydime-AKD (Alkyl Ketene Dimer-Emulsion)</td> <td rowspan="2">1 kg</td> <td>1.</td> <td>Alkyl Ketene Dimer AKD Wax</td> <td>0.100 kg</td> </tr> <tr> <td>2.</td> <td>Solbond C40S (Emcal E6LZS) Cationic Potato Starch</td> <td>0.070 kg</td> </tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Keydime-AKD (Alkyl Ketene Dimer-Emulsion)	1 kg	1.	Alkyl Ketene Dimer AKD Wax	0.100 kg	2.	Solbond C40S (Emcal E6LZS) Cationic Potato Starch	0.070 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed												
Keydime-AKD (Alkyl Ketene Dimer-Emulsion)	1 kg	1.	Alkyl Ketene Dimer AKD Wax	0.100 kg												
		2.	Solbond C40S (Emcal E6LZS) Cationic Potato Starch	0.070 kg												
RA may take appropriate action as per the decision of Norms Committee.																

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Case No.:43/14/82-ALC4/2011	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 26/82-ALC4/2011 27.09.2011	Status: Case Approved																
HQ File :01/82/050/00434/AM12/	RLA File :34/24/040/00027/AM12/	Lic.No/Date: 3410030384 26.05.2011																	
110 Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/58/2011-Ch.II dated 23.09.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="3">Melonal</td> <td rowspan="3">1 Kg.</td> <td>1.</td> <td>Methyl Heptanone</td> <td>1.125 kg</td> </tr> <tr> <td>2.</td> <td>Ethyl Chloro Acetate</td> <td>1.201 kg</td> </tr> <tr> <td>3.</td> <td>Sodium Methoxide</td> <td>0.562 kg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Melonal	1 Kg.	1.	Methyl Heptanone	1.125 kg	2.	Ethyl Chloro Acetate	1.201 kg	3.	Sodium Methoxide	0.562 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Melonal	1 Kg.	1.	Methyl Heptanone	1.125 kg															
		2.	Ethyl Chloro Acetate	1.201 kg															
		3.	Sodium Methoxide	0.562 kg															
RA concerned may take further necessary action as per above decision of NC.																			

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Case No.: 142/23/82-ALC4/2013	Party Name: NOCIL LIMITED	Meet No/Date: 1/82-ALC4/2014 10.04.2014	Status: Case Approved
HQ File :01/82/050/01189/AM14/	RLA File :03/95/040/00554/AM14/	Lic.No/Date: 0310760329 03.12.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/32/2012-Ch II dated 11.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export product	Exp. Qty.	Sl.No.	Import items
N-(Cyclohexylthio) phthalimide Brand Name:PILGARD PVI	1 kg	1.	Phthalic Anyhdride (PAN)
		2.	DICYCLOHEXYL DISULPHIDE (DCDS)
		3.	CAUSTIC POTASH FLAKES (Potassium Hydroxide) (KOH)
			Qty. allowed
			0.614 kg
			0.488 kg
			0.233 kg
RA may take appropriate action as per the decision of Norms Committee.			

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Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Venus Remedies Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1171/AM-16/DES-3/1291 dated the 16/12/15 vide which application from M/s Venus Remedies Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Topotecan for injection 2.5mg and 4.0mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Topotecan Hcl	2.909mg/2.5mg vial And 4.656mg/4.0mg vial.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:259/13/82-ALC4/2014	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:7/82- ALC4/2015 24.07.2015	Status:Case Approved																											
HQ File :01/82/050/01262/AM15/	RLA File :03/94/040/00370/AM15/	Lic.No/Date:0310788693 03.09.2014	Defer Date:																											
Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/96 /2015-PI (Norms) dt. 24 th July, 2015 as per details given below or as applied by the firm whichever is less:-																														
196	<table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Import items</th> <th>Qty.kg/kg</th> </tr> </thead> <tbody> <tr> <td rowspan="5">4-SULPHONAMIDO PHENYL HYDRAZINE HCL</td> <td>1kg</td> <td>1 SULFANILAMIDE</td> <td>1.01</td> </tr> <tr> <td>2 SODIUM NITRITE</td> <td>0.40</td> </tr> <tr> <td>3 SODIUM BISULPHITE</td> <td>1.10</td> </tr> <tr> <td>4 ISO PROPYL ALCOHOL</td> <td>0.75</td> </tr> <tr> <td>5 ACTIVATED CARBON</td> <td>0.100</td> </tr> </tbody> </table>	Export product	Qty.	Import items	Qty.kg/kg	4-SULPHONAMIDO PHENYL HYDRAZINE HCL	1kg	1 SULFANILAMIDE	1.01	2 SODIUM NITRITE	0.40	3 SODIUM BISULPHITE	1.10	4 ISO PROPYL ALCOHOL	0.75	5 ACTIVATED CARBON	0.100	<table border="1"> <thead> <tr> <th>Import items</th> <th>Qty.kg/kg</th> </tr> </thead> <tbody> <tr> <td>1 SULFANILAMIDE</td> <td>1.01</td> </tr> <tr> <td>2 SODIUM NITRITE</td> <td>0.40</td> </tr> <tr> <td>3 SODIUM BISULPHITE</td> <td>1.10</td> </tr> <tr> <td>4 ISO PROPYL ALCOHOL</td> <td>0.75</td> </tr> <tr> <td>5 ACTIVATED CARBON</td> <td>0.100</td> </tr> </tbody> </table>	Import items	Qty.kg/kg	1 SULFANILAMIDE	1.01	2 SODIUM NITRITE	0.40	3 SODIUM BISULPHITE	1.10	4 ISO PROPYL ALCOHOL	0.75	5 ACTIVATED CARBON	0.100
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4 ISO PROPYL ALCOHOL	0.75																													
5 ACTIVATED CARBON	0.100																													
RA may take further action accordingly.																														

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F. No.35011/255/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: November, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Malladi Drugs & Pharmaceuticals Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/402 & 400/AM-17/DES-3/476 & 495 dated the 23/8/16 & 24/8/2016 vide which application from M/s Malladi Drugs & Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(4S,5R)-(-)-4-methyl-5-phenyl-2-oxazolidinone (chiral oxazolidinone)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

1. Complete technical details as per Appendix-33.
2. Past production vis-à-vis actual consumption of all imported inputs duly certified by Central Excise Authorities.
2. This issues with the approval of competent authority.

(Barnali Khastgir)
Under Secretary to the Government of India
PH:- 23323292

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

No.35011/253/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: October, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Morepen Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/451/AM-17/DES-3/450 dated the 23/8/2016 vide which application from M/s Morepen Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Saxagliptin Hcl.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following justification from the firm viz:-

Reactant SxSOI is described as trifluoro acetate salt whereas in the reaction of step-I, such trifluoro acetate is not depicted in the structure. Step-I reaction may be correctly elaborated and the mol. Wt. of SxSOI may be verified.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/795/2015-PI -Norms
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi
Dated the July 25, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s **Titan Laboratories Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01370/AM-16/DES-3/1469 dated the 12/01/2016 vide which application from M/s Titan Laboratories Private Limited, was sent to this Department for fixation of norms under para: 4.7 for the export of **Orlistat Pellets 50% w/w**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol. I) 2009-14: -

Export Item	Quantity required	S.No	Import Item	Quantity allowed per kg
Orlistat Pellets 50% w/w	1 kg	1.	Orlistat	0.505 kg
		2.	Starlac	0.400 kg
		3.	Polyvinyl Pyrolidone K-30	0.100 g

2) This issues with the approval of Director (Pharma Industry)

(Raj Kumar)
Under Secretary to the Government of India
Phone: -23071162
E-mail: - uspi3-pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/820/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 12 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Optimus Drugs Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1331/AM-16/DES-3/1531 dated the 14/1/16 vide which application from M/s Optimus Drugs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ledipasvir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(1R,3S,4S)-3-(6-bromo-1H-benzimidazol-2-yl)-2-a-zabicyclo (2.2.1)heptane-2-carboxylic acid 1,1-dimethylethyl ester	0.86kg
2	(6s)-6-(5-(7-bromo-9,9-difluoro-9H-fluoren-2-yl)-1H-imidazol-2-yl-5-azaspiro(2,4)heptanes-5-carboxylic acid 1,1-dimethylethyl ester	1.25kg
3	Bis(pinacolato) Diboron	0.86kg
4	Dichlorobis(di-tert-butylphenylphosphine)palladium(II)	0.0516kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/87/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Srimi Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/933/AM-15/DES-3/1106 dated the 19/01/15 vide which application from M/s. Unimax Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ramipril**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(±)-Cis-endo-2-aza bicycle [3.3.0] octane-3-carboxylic acid benzyl ester hcl	1.976
2.	N-[(1S)-ethoxycarbonyl-3-phenylpropyl]-L-alanine	0.98
3.	1,1' Carbonyl diimidazole	0.911

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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. No.35011/328/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 24th June, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1454/AM13/DES-3/51 dated the 09/04/13 vide which an application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Levofloxacin**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Levofloxacin Carboxylic Acid	0.8571
2.	Dimethyl Sulfoxide	0.2193
3.	N-Methyl Piperazine	0.432
4.	Activated Carbon	0.010
5.	Steam/Thermal Coal	As per fuel policy.

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary, to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/473/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the March, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Alembic Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/633/AM15/DES-3/493 dated the 02/09/14 vide which an application from M/s. Alembic Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Telmisartan 20mg, 40mg & 80mg tab.** This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

[A] Norms recommended for Telmisartan

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-N-Propyl-4-Methyl-6-(1-Methyl benzimidazole-2-yl)Benzimidazole	0.82 kg/kg
2.	Methyl-4-(Bromomethyl)-Biphenyl-2-Carboxylate	0.87 "
3.	Acetone	0.98 "
4.	Methanol	3.34 "
5.	Activated Carbon	0.02 "

[B] Norms for 20/40/80mg Tablets

Telmisartan -----	20.40mg/20mg tablet
-----	40.80mg/40mg tablet
-----	81.60mg/80mg tablet

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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148	Case No.:27/35/82- ALC4/2011	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:35/82- ALC4/2011 29.11.2011	Status:Case Approved	
	HQ File :01/82/050/00954/AM12/	RLA File :05/24/040/00224/AM12/	Lic.No/Date:0510304814 10.10.2011		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/88/2004-Ch.III dated 27.10.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Thymol (Purity 98.5% Min.)	1 Kg.	1.	Meta Cresol	0.785 kg
RA concerned may take further necessary action as per above decision of NC.					

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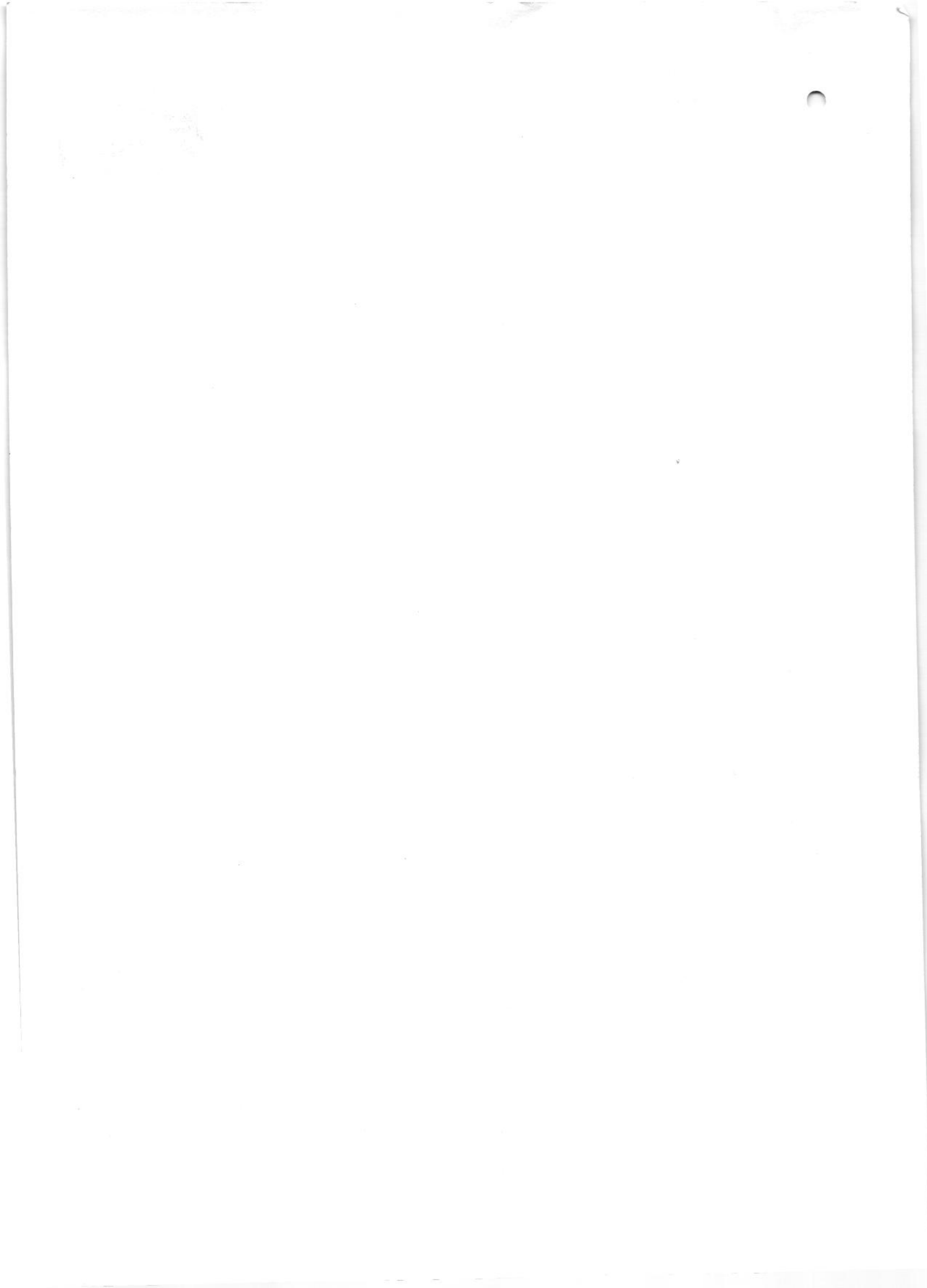
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Case No.:1/28/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:28/82- ALC4/2011 11.10.2011	Status:Case Approved
HQ File :01/82/050/00771/AM12/	RLA File :31/83/040/00065/AM12/	Lic.No/Date:3110050448 20.09.2011	
69 Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/66/2007/Ch.II dated 05.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
2-Ethyl Hexyl Nitrate	1 Kg.	1.	2-Ethyl Hexanol
			Qty. allowed
			0.765 kg
RA concerned may take further necessary action as per above decision of NC.			

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Case No.:241/3/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status:Case Approved	
HQ File :01/82/050/00245/AM15/	RLA File :08/24/040/00483/AM14/	Lic.No/Date:0810129084 21.02.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/14/2011-Ch. II dated 30.06.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Qty.	S,No	Item of Import	Quantity allowed kg/kg
1,3-Cyclohexanedione	1 kg	1.	Resorcinol	1.12 kg
		2.	Caustic Soda Flakes	0.460 kg

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F. No.35011/69/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 1st April, 2013

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Torrent Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/825/AM13/DES-3/924 dated the 14/11/12 vide which an application from M/s. Torrent Pharmaceuticals Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Valsartan Tablets USP(13 Export Items)**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	<u>Import of Valsartan proposed for 1No. Tablets</u>
1.	Valsartan Tablets 40 mg	40.8 mg
2.	Valsartan Tablets 80 mg	81.60
3.	Valsartan Tablets 160 mg	163.20
4.	Valsartan Tablets 320 mg	326.4
5.	Amlodipine 5 mg + Valsartan 160 mg Tablets	163.20
6.	Amlodipine 5 mg + Valsartan 320 mg Tablets	326.4
7.	Amlodipine 10 mg + Valsartan 160 mg Tablets	163.20
8.	Amlodipine 10 mg + Valsartan 320 mg Tablets	326.4
9.	Amlodipine 5 mg + Valsartan 160 mg +Hydrochlorothiazide 12.5 mg	163.2
10.	Amlodipine 5 mg + Valsartan 160 mg +Hydrochlorothiazide 25 mg	163.2
11.	Amlodipine 10 mg + Valsartan 160 mg +Hydrochlorothiazide 12.5mg	163.2
12.	Amlodipine 10 mg + Valsartan 160 mg +Hydrochlorothiazide 25 mg	163.2
13.	Amlodipine 10 mg + Valsartan 320 mg +Hydrochlorothiazide 25 mg	326.4

2. This issues with the approval of Director (Cost)

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.